14.30 hrs.

STATEMENT RE: RAW COTTON SUPPLY SITUATION

श्रा बे॰ ति॰ पाटिस यवतमाल : नभापति महादय, मैंने महाराष्ट्र और गुजरात के संसद सदस्वों के दस्तवाों से कपास के बाजार की विकट स्पिति के बारे में और कपास की सीलिय प्राइस इस टनके वढ़ाने के बारे में भ्यान ग्राक्तवंग प्रस्ताव । इसम्बर, 1966 को दिया था।

म्रध्यक्ष महोदयः म्राडंर, म्राडंर। म्राप तजरीक रखिये।

भी बै० वि० पाटिल: मैं झापके जरिय से पूछना चाहता हूं कि हमारे सार्वजनिक महत्व के ध्यान झाकवंण प्रस्ताव का तरफ मंत्री महादय का ध्यान है या नहीं।

Mr. Chairman: Order, order. Shri Manubhai Shah.

The Minister of Commerce (Shri Massubhai Shah): Mr. Chairman, Sir, the House would recall that on the 25th|26th of November,—

Mr. Chairman; How many pages? Shri Manubhai Shah: Six pages,

Mr. Chairman: It may be laid on the Table.

Shri Indrajit Gupta (Calcutta South West): But as in the case of Call Attention Notices, we should be permitted to ask one question each.

Mr. Chairman: Order, order. If he just lays it on the Table of the House, then on Monday, you can ask questions, because that will save some time also.

Shri S, M. Banerfee (Kanpur): If the hon. Minister would be kind enough to supply a copy of it in advance, we can put questions after itudying it.

Mr. Chairman: That will be done.

Shri Manubhai Shah: Sir, I beg to lay the statement on the Table of the House. [Placed in Library. See. No. LT-7518/66].

CONSTITUTION (TWENTY-THIRD AMENDMENT) BILL—contd.

Mr. Chairman: Yes, Dr. Singhvi.

Dr. L. M. Singhvi: Evidently, as two Supreme Court judges pointed out, the State Government of Pradesh has acted in clear contravention of article 233 which relates to the appointment of district judges and article 235. As a matter of fact, if I may say so, the State Government has acted in clear contravention of the Constitution and has acted contemptuously of the Constitution. After all, articles 233 and 235 are very clear, and they clearly enjoin upon State Governments to function in a particular way in respect of the judicial officers. While this was clear in the Constitution, the State Government resumes upon itself treat the high court as a transmitting office: the State Government presumes to treat the high court with contempt, with disregard and, if I may say so, with an utter lack of respect. In this case, since the Supreme Court has struck down the appointments it is only right that the Union Government should come here, not in defence of the action of the Government of the State but in rectification of it. What the hon. Minister of Law is claiming is that he seeks to rectify through this Act the mistakes or the errors of the lapses that were committed by the State Government. It is far from the actual situation. As a matter of fact, if he was seeking only rectification, that would have been a different matter. But that is being sought is to validate what was wrong; what is being sought is that what was wrong and unconstitutional is sought to be made constitutional on the ground which is not correct.

[Dr. L. M. Singhvi] ...

In the Statement of Objects and Reasons of the Bill, it is stated that the functioning of the district courts in Uttar Pradesh has practically come to a standstill. I agree that after the constitution of the courts was exposed to certain objections, it may be question of doubt. It may throw some doubt on the functioning and on their acts, but I would like to point out here that by no means the working of the judiciary in Uttar Pradesh has come to a standstill. I learn that out of the 10 directly recruited judges whose cases are in doubt, some were recruited while the matter was pending before the Supreme Court; that was hardly a correct thing to do for the State Government. What is more out of the 10 directly recruited district judges, why should the Government be so concerned about the apintment or validation of the appointment of these few judicial officers and even go so far as to bring about a constitutional amendment? It seems to me that this is quite improper, and the Government is doing this in a somewhat light hearted manner. It is wrong to say that the working of the judicial courts in Uttar Pradesh has come to a standstill or has been paralysed, I would like the hon. Minister to clarify as to how he came to make the statement like that, in the Statement of Objects and Reasons appended to this Bill, because I find from the information supplied to me that this is not the actual situation. As a matter of fact, the courts of these four district judges whose appointment has been invalidated by the Supreme Court have been functioning. The judiciary is functioning normally in the State of Uttar Pradesh. I would like to see that this matter is reconsidered even at this stage by the hen. Minister. Let the hon Minister tell us as to whether M- Setalvad's opinion has been obtained and whether this action is in consonance with the opinion of Mr. Setalvad.

Finally I think the hon. Minister should tell us about the actual situa-

tion of the functioning of the judiciary in Uttar Pradesh. I hope that he would be willing to reconsider this matter and perhaps to withdraw this Bill from the House.

Shri G. N. Dixit (Etawah): Sir, I rise to support this Bill. A good number of hon. Members on the Opposition,—some of them are eminent lawyers—charged the Uttar Pradesh Government of mala fides with regard to these rules. My submission is this. The suspicions of theirs is ill-founded. If they know the facts as they are, I think they will themselves agree with me that the reasons that they have given for their suspicion were not well-founded.

What is the position? It was in the year 1951, 15 years ago, that rules were framed and at that time. when the rules were framed. illustrious and eminent statement and jurist Pandit Govind Vallabh was the Chief Minister of that State. The rules were framed after full support from the Advocate-General and under the provisions of the Constitution. They were all framed article 309 of the Constitution which I shall now read. I sha'l leave the first part of that article, which refers to recruitment and conditions of service. I shall read the proviso; the rules were framed under the proviso, the proviso reads as follows:

"Provided that it shall be competent for the President or such person as he may direct in the case of services and posts in connection with the affairs of the Union. and for the Governor of a State or such person as he may direct in the case of services and posts in connection with the affairs of the State, to make rules regulating the recruitment, and the conditions of service of persons appointed, to such services and posts until provision in that behalf is made by or under an Act of the appropriate Legislature ... "

It was under this provision of article 309 that these rules were framed. These rules having been framed, they were acted upon completely for 15 years. No challenge came from any quarter for complete 15 years.

Shri Bade (Khargon): Are taese rules meant for the judicial services or the other services in the State?

Shri G. N. Dixit: The Government has got the power to make rules about all the services. These rules are about the judicial services. This is in Supreme Court judgment itself and the high court judgment itself. I shall refer to Issue No. 1 that was framed before the Full Bench of the court, and that was whether the Uttar Civil Service Pradesh (Judicial Branch) Rules, 1961, notified to have been made by the Governor under the Constitution. These rules were made under article 309. Therefore, the question does not arise so far as the point that they were framed under article 309 was concerned. Having been framed, they were acted upon for 15 years without any challenge. When the challenge came, the High Court held that the rules were valid and rightly framed under article 309. The matter went to the Supreme Court which held otherwise by an interpretation of the words of article 233. When there is a difference judgment between two courts, when the thing has been acted upon for 15 years, this argument will not good that there was no legal case for the Government to have framed these rules.

Every day matters go to the Supreme Court and the judgments of all the High Courts are set aside. At the moment, a matter has been heard for 25 days by the Supreme Court. From the time the Constitution was framed. it was acknowledged that the Par'iament has got the power to amend fundamental rights. Several amendments have been made by this House. The Court-its constitutional Supreme Zamindari bench-has upheld the

Abolition Land Reforms Act of UP and Bihar and so many other have been upheld by the Supreme Court-Acts of Parliament amending fundamental rights have been upheld by the Supreme Court. But for 25 days. all the 11 judges of the Supreme Court have been hearing the arguments that this Parliament has no power amend fundamental rights. If this is upheld, all those decisions of the Supreme Court and all Acts passed by Parliament will vanish. Can anybody say what shall be the decision of the Supreme Court in a particular case? For 15 years these rules were acted upon. Now the Supreme Court holds that they are void for two reasons. One is that a class of judicial officers generally called JOs and who are entrusted with revenue work have been considered and from that rank people have been taken in, which was prohibited by the provision of article 233. The second reason is there should have been consultation by the Governor with the High Court and not with two judges. The committee that was constituted under the rules consisted of 2 High Court judges and one judicial secretary of U.P., the legal Remembrancer. The Supreme Court held that the consultation of the Governor should have been with the full court. May I say, Sir, this committee never finalised anything. It sent the whole recommendation to the full court. It was with the approval of the court that the matter went to the Governor and the appointments were made. But the Supreme Court goes not by substantial compliance, but by the interpretation of the statute as passed by Parliament and in their wisdom, they held that there was not complete compliance with that article.

In any case, there was substantial compliance. Then the question arises, what is the duty of this House in the matter? For 15 years so many judges have been appointed and thousands of cases have been decided. I have great regard for my friend, Mr. Nath Pai. but I am sorry he has not read between the lines correctly so far as these two decisions of the Supreme Court are

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[Shri G. N. Dixit]

concerned, where it has been said that if a judge is held to be wrongly appointed or as holding office without validity, all these decisions given by him will be questioned. I am reading from the full bench decisions to which my hon, friends have referred. One case was referred to by the Law Minister also. In the case H. Kumar Bose Vs. Jyoti Prakash and Jyoti Prakash Vs. the Chief Justice, Justice Gajendragadkar said:

"Apart from the Government of India, it would prima facie be theoretically open to any litigant to raise the question about the competence of a judge to hold his office as such on the ground that he has attained the age of 60 years and if a serious allegation is made in that behalf, it may have to be judicially determined in a proper proceeding."

The other judgment says:

"...a serious situation may arise because the cases which the said judge might determine in the meanwhile would have to be reheard, for the disability imposed by the Constitution when it provides that a judge cannot act as a Judge after he attains the age of superannuation will inevitably introduce a constitutional invalidity in the decisions of the said judge."

After these two pronouncements of the Supreme Court, can this House say positively that the decisions given by these judges are perfectly all right, because the High Court has said 50? It is the Supreme Court whose declaration of law is final in this land, not that of any High Court. With these two decisions of the Supreme Court and the appeal lying with the Supreme Court and 25 days having been given by the Il judges in hearing arguments against all those decisions which they themselves have given, who can say that all these judgments which have

been given are correct? What is the duty of this House and of the Government? For 15 years, on account. of one interpretation which was held to be good by the law officers of the State and by the High Court, they have been acting according to those rules and thousands of cases have been decided. What was the fault of the citizen? The Minister read that provision where 'District Judge' has been defined. From the munsif onwards up to the District Judge. everybody is a District Judge. those appoints and all those decisions are invalidated. Is it not the duty of the House to clarify the position and say that all those appointments. and decisions hold good?

14.49 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

A challenge has been made that it is not proper that constitutional amendments should be made so frequently and the Supreme Court's decision should not be tried to be side-tracked. I meet this challenge. I congratulate the Law Minister. For the first time Is say this is a Bill in which the Supreme Court's decision has been honoured perfectly. There is no desire to supergede the Supreme Court's decision. I want you to persue these things and not to hold opinions after a cursory glance.

I want you to see the Bill so it is. What the Supreme Court has done is this. The Supreme Court has done is this. The Supreme Court has held that the appointment of judicial Law officers was wrong, the appointment of those officers who were holding revenue courts was wrong. This does not only to those judicial officers although they were appointed before the Supreme Court decision is complied with. From the time the decision of the Supreme Court has been made, after that all appointments shall be done according to the decision of the Supreme Court as interpreted by the Supreme Court and not

as interpreted by the rules. The only thing attempted by this Bill is that all those decisions which were given before this Bill comes into force and all those appointments of officers other than judicial officers which were made before under these rules should be held valid. My submission is, it is the duty of this august House to help the citizens of Uttar Pradesh to see that the judiciary in the State does function and the crisis that has been created by the Supreme Court decision may be set right.

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With these words, Sir, I support the Bill.

Shri N. C. Chatterjee (Burdwan): Sir, a serious situation has developed in the State of Uttar Pradesh. tangle has not been created by Shrimati Sucheta Kripalani or her Cabinet. It is a legacy from the past. In 1951 the U.P. Judicial Service Regulations were enacted when the late Pandit Pant was the Chief Minister. I was in Allahabad in connection with the Court Allahabad High Centenary celebrations, and after I heard a number of judges and lawyers I was convinced that the time has come when the Government has to take some action to put the whole thing in order. and the Government would have been guilty of dereliction of duty if they had not sponsored a Bill of this · character.

Sir, nobody likes tampering with the Constitution. I am one of those who have raised their voice and protested against the frequent amendments of the Constitution. I remember that I won the great case of the Bengal Immunities where the Supreme Court struck down a previous judgment of that court itself-in the Bombay Motors case-and it declared the sales tax as illegal as it was imposed in certain States. But the then Government introduced a Bill to validate that decision. I raised a point of order that it unconstitutional and it should not be done in this manner. Pandit Nehru was the Prime Minister then. He said that he would call the Attorney-General. The Attorney-General was called and there was a debate. Ultimately it was accepted as constitutional and the Supreme Court upheld it as constitutional.

Shri S. M. Banerjee: Let us call the Attorney-General here also.

Shri N. C. Chatterjee: I am sorry the Attorney-General is in Geneva now fighting the great battle of India against Pakistan before the Kutch Tribunal, otherwise it would have been all right.

Shri S. M. Banerjee: Then refer it to the Supreme Court

Shri G. S. Pathak: The Supreme Court will say what they have already said.

Shri N. C. Chatterjee: It will not be right to criticise the decision of the Supreme Court. We have got to accept it as final. Article 141 of the Constitution says that the judgment of the Supreme Court shall be binding on all. There may be some exaggeration, as Shri Nath Pai has pointed out, in some of the statements in the Statement of Objects and Reasons. But one statement is correct, that as a result of this judgment a serious situation has arisen and doubts have been created as to the validity of a number of judgments, decrees and orders. member, after 1951, three times judicial appointments of this nature were made. In 1953 appointments were made, some years later another round and then in 1963. Therefore, three sets of judges were appointed from 1953 and they were posted in different districts. They have been functioning in different districts as District Judges. Sessions Judges and so on. judgments are being challenged. My friends are right that the Full Bench has decided, but now the decision of the Full Bench of the Allahabad High Court is itself under appeal and the Supreme Court may strike it down. I am, therefore, pointing out that the situation is such that hundreds of

judgments, decrees and orders are in peril and the whole situation should be clarified.

What has happened? What has happened is that under article 233 the Governor or the Government of Uttar Pradesh should have consulted the High Court. Ordinarily the High Court does not sit. The High Court appoints two or three judges and they decide, possibly, in consultation with the Legal Remembrancer in my State or the Judicial Secretary as he is called in Uttar Pradesh, they decide who should be appointed judges. What happened here was, the Governor nominated two Judges of the High Court and the Judicial Secretary. Actually the judges themselves should have appointed these two judges, but here the Judges were appointed not by the High Court but nominated by the Governor. That is the whole trouble. Nobody doubts the ability of these people, the eligibility of these people. the qualification of these people. Their record has been quite clean and good and up to the mark. Why should these people suffer?

I have been looking into this matter a little carefully and I find our Supreme Court and our Federal Court have affirmed the view taken by the House of Lords in 1917—Appeal Cases, in the great case of 1917—Appeal Cases at page 174—Montreal Street Railway versus Normandin—I am reading from Maxwell's Interpretation of Statute—I, Tenth Edition—page 381:—

"On the other hand, where the prescriptions of a statute relate to the performance of a public duty and where the invalidation of acts done in neglect of them would work serious general inconvenience or injustice to persons who have no control over those entrusted with the duty without promoting the essential aims of the legislature, such prescriptions seem to be general understood as

mere instructions for the guidance and government of those on whom the duty is imposed, or, in other words, as directory only."

The same principle was applied by the Federal Court in 1945. The same principle is confirmed by the Federal Court in construing a section of the Government of India Act and this very case was valid. They said:

"Direction for consultation is directory and not mandatory."

They have referred to Section 256 which also speaks about consultation with the High Court. They have said:

"The direction as to consultation laid down in S.256 is directory and not mandatory and non-compliance with it would not render an appointment otherwise regularly and validly made ineffective or inoperative."

The principle is this. Why should these poor people suffer? Why should the litigants suffer? Why should the The principle laid citizens suffer? down by the House of Lords in the Montreal case is very sound. have said that if it leads to general inconvenience, injustice to persons who have no control over those entrusted with the performance of duty etc. etc. why should they suffer? Both in the Federal Court and in the House of Lords this principle has been invoked. I am very happy to tell you that in 1957 the Supreme Court of India also held it in one case-1957 Supreme Court Page 912. I am advocating that this principle should be applied here.

It is true there has been some confusion. It may be that the Minister has gone a little too far to say that the entire judicial administration is coming to a stand-still or has become paralysed. It cannot be so. At the same time, we do not know what the position is Supposing they remove them, then the entire judicial structure would have to be re-shuffled.

Bill article 233 this

completely. It not merely affects these 17 or 18 persons but it affects others also. As I said, from 1953 three times Judges have been appointed in this manner. Those judges have delivered hundreds of judgments. Ordinarily, roughly, 600 to 700 judgments are delivered in each year by each judge. Therefore, these judges have delivered over 2000 judgments every year and in these 13 years many thousands of judgments have been delivered by them. According to the Supreme Courts decision, their judgments have not been directly challenged, but they will also have to be set aside as invalid. Then three judges appointed and then eight and were then six judges were appointed all the 17 judges go, very disturbing effects will be created on the entire judicial system.

15 hrs.

I am, therefore, submitting that although we deprecate periodical amendments of the Constitution and partial obliteration of our organic law. still situations do develop, not due to the fault of the citizens who will be penalised or of the litigants who will suffer. Therefore, this very salutary principle that you should look upon them as directory, so far as appointments and functions of the appointees are concerned, and not mandatory, should be held to be valid and we should proceed with this Bill.

It would have been much better if it were possible to have the opinion of the Attorney General or to refer it to the Supreme Court and have the candid opinion of the Supreme Court. But you know, Sir, that will take time. In the circumstances, very reluctantly, not very happily but with a certain amount of caveat, we are saying that there is no way-out and we should put the entire judicial system in order.

Actually, two Judges of the High Court and the Judicial Secretary had been appointing the judges for the last 13 years all along. There has been no deviation from that. Look at the practical side of it. Supposing, in conformity with article 233 this would have been done, what would the High Court have done? The Chief Justice would have been written to, the Chief Justice would have nominated or the Full Bench meeting would have nominated two Judges and they would have appointed them. Two senior Judges were there.

Then, the Judicial Secretary is an outsider. He is not a judge. He may be a potential judge. In my State of West Bengal, I know, the Judicial Secretary's post is the post from which a High Court Judge is recruited. He is practically called a potential judge. Ordinarily, his voice is not so effective as the voice of the other two Judges. Surely, in a committee of three, two would dominate over the third. Therefore, the voice of the Judges must have predominated.

Then, qualified men who have put in the requisite number of years of practice or who have served the State in some capacity according to the rules have been held to be perfectly eligible officials and they have been They have discharged appointed. their duties faithfully and loyally and have established a good record for themselves. Some have earned the promotion. Should they now be turned down and the citizens penalised. judgments invalidated? Should we wait till the Supreme Court decides whether the Full Bench judgment is correct or not? Suppose, after two years we get a judgment that all these judgments were wrong. there should be a certainty in this. People do not know whether they are appearing before a judge who is properly appointed or not. They do not know. All these 17 or 18 judges are also feeling rather embarrassed.

Shri S. M. Banerjee: They blundered and were waiting for 15 years.

Shri N. C. Chatterjee: I am only pointing out the situation that has now developed. I am not justifying their

[Shri N. C. Chatteriee]

action. But having regard to the improper action-we must accept it as illegal action. 24 unconstitutional action-an unconstitutional action having been done with the concurrence of two Judges, and in every case men qualified to be appointed have been appointed and they have rendered a good account of themselves. I think, in the interest of all concerned we have got no other alternative but to submit to this kind of legislation and put the house in order.

Shri Narendra Singh Mahida (Anand): Mr. Deputy-Speaker, Sir. this Bill involves appointments of district judges in Uttar Pradesh which were challenged in the Supreme Court which ruled that all such appointments were invalid in accordance with articles 335 and 333. Under article 141, as Shri Chatterjee very rightly -said, the decision of the Supreme Court is final. That is why we have to validate these appointments. have to correct the errors which were committed by the authorities previously.

Shri S. M. Banerjee: You agree that they had made a mistake. Then, why not punish them for the mistake?

Shri Narendra Singh Mahida: I am coming to it.

At the introduction stage of this Bill, Shri S. M. Banerjee had stated:—

"the validation of the appointments, posting, promotion and transfer of district judges, which were held i'legal under article 323 should not be allowed to be validated."

Shri Chatterjee just now gave the reply to that by saying that these appointments were made by the Governor instead of by the Court and it was a technical error probably.

Shri S. M. Banerjee: What I said was that the appointments need not be validated. What they are going to

do is to validate the appointments. Why should this Government for 15 years behave like Kumbhakarna? For 15 years they slumbered and now suddenly they realise it.

Shri Narendra Singh Mahida: Anyway. Shri Banerjee has his own right to say what he wants to say. I have to say that you cannot punish after 15 years as it is, if 15 years ago some errors were committeed. Even according to the Supreme Court-and we cannot challenge the Supreme Court order-even if it is taken for granted that it was a technical error, what can we do about it? What have to correct all those judgments. We cannot go back to 15 years and say that all these judgments were delivered wrongly. Then a great confusion will be created.

Shri S. M. Banerjee says that he is not against the validation of those judgments, because the judgments, decrees and orders passed or sentences awarded, should be validated. Shri S. M. Banerjee asked for the validation of that. His objection is only to the validation of appointments. The situation has arisen out of the judgement of the Supreme Court in which the appointments of district judges in Uttar Pradesh and three other States have been rendered invalid because their appointments were considered not in accordance with the provisions of article 233.

Through this Bill we are introducing a new article, 233A, which states:—

"Notwithstanding any judgement, decree or order of any court....

(a) (i) no appointment of any person already in the judicial service of a State or of any person who has been for not less than seven years an advocate or a pleader, to be a district judge in that State,". It is a well known practice that we have been selecting eminent lawyers who are experienced and appointing them as judges in the High Courts or in the lower courts. This practice is a welcome practice and it should be continued. If Members object to that also and say that they should also come through the public service commission, I do not think eminent lawyers' services can be utilised. When we want fair jurisprudence and when we want honest judgements, we must have this provision. Why should we object?

The other judgement also had created the position that the power of posting of district judges under article 233 did not include the power of transfer of such judges from one station to another station. All these provisions in article 233 are meant to be changed.

These two judgements have created a certain situation which this Bill seeks to correct. What is being done is that those persons, who were not ineligible or who were eligible under the Constitution, alone are being regularised. It is not a matter of merely protecting any individual; it is really a matter of protecting interests of litigants. Without this no-body in future will believe in the judgement of courts. It is this situation which is being corrected and regularised through this Bill.

Dr. L. M. Singhvi remarked at the introduction stage of the Bill, very rightly, that the device of constitutional amendments, even if it permissible under the Constitution. was not to be caused in a light and casual fashion. This should be noted. But the facts are that the judges had delivered the judgements. the Government had proper authority to appoint them or not, but these judges had passed sentences and these sentences and judgements had been carried out. No legal wrong had been done to anybody. There was a procedural mistake according to the Supreme 2374 (Ai) LSD-5.

Court. We are regularising the constitutional position and hence this Bill. Through this Bill we are only validating what had taken place. I therefore, support the Bill.

Shri Nambiar: I am strongly in opposition of the Bill and I request the whole House to throw it out and I hope that when the voting comes, it will be thrown out. I strongly support the points made by Mr. Nath Pai.

An hon, Member: We shall make it impossible.

Shri Nambiar: Let us sec.

Is the Constitution to be amended for the sake of the evils committed deliberately by certain officials of U.P. administration? The very reading of Article 233 of the Constitution shows this very clearly. It is a very well written clearly. But after 233, 233A is coming and that Article gives a bad reading. Let us see what it says:

"..no appointment of any person already in the judicial service of a State or of any person who has been for not less than seven years an advocate or a pleader, to be a district judge in that State..." etc., etc.

A long rigmarole is given. Is that to be added on to this Constitution? What for? We do not know the reason. The reason that the hon, Minister gives is that there is the possibility of all the judgments delivered by these judges getting invalidated later on. So far the Allahabad High Court has not invalidated them; on the other hand the Allahabad High Court has validated them. It is contended that suppose it goes to the Supreme Court and the Supreme Court says that all these hings are bad in law, then what will happen. That is a hypothetical position. Suppose something happens to the whole world tomorrow or something falls on this House tomorrow, then what will happen That is a thing which we will face when it [Shri Nambiar]

Constitution

comes. We need not bring any Constitutional Amendment for that now. Let us not mix the problem of the people who are affected by these decrees. The hon Minister wants to convince us by saying that the degrees already made are bad in law, the people affected are to be safeguarded and, threfore, the House must pass the Bill. We cannot agree because, the facts are not so. The decrees so far given are not bad in law. On the other hand the decrees so far given are good in law, according to Allahabad High Court's judgement. Then what is bad in law? Something is bad in law, and that is, the appointment of 11 judges. This Housethe Parliament-with its Constitution (Twenty-Third) Amendment Bill is not going to regularize the appointment of those 11 judges. After all, the appointment of 11 judges or the removal of 11 judges is too small a matter for this House. This deals with the problem of 40 crores of Indian people and those people who are helping us abroad. We are not here to look after the cases of 11 judges of U.P. District Courts. If there is a malady, if there is a mistake, those who are responsible must suffer.

An hon, Member: Must be dismissed.

Shri Nambiar: They may be dismissed. They may be put in those prisons where the District judges put others wrongly. My point is this. We should not be called upon to hold the ill-gotten baby of the misdeeds of the U.P. administration. We are not here to do that. Not only this, the black spot of it, the scar of the ill-gotten baby will be imprinted in the Constitution for ever, to be seen by allnot only in India but everywhere. It will be a very very bad and sorry affair that this will be imprinted there. This is not a separate legis-lation. I can understand if there is a separate legislation called the Validation of the Decrees made by the District Judges of U.P. Bill. You may bring a separate Bill like that and we may pass it. But here in the Constitution which we hold very high, if this—I may be excused for saying this—nonsense is added on to the Constitution, then it will look that the entire work of this House is also nonsensical. Please, for Heaven's sake, do not make us commit that.

I must answer one point. contended that if all the decrees delivered by these district judges become invalidated later on the people will suffer. I have an answer for that. If at all such a contingency arises, then the House will be there to save the peop'e; we will go to the rescue of the people who are affected by this and say that since somebody had committed mistakes, the people should not suffer. Then we will pass a Bill validating anything. Then you will get the fullest co-operation from the Opposition. Then only you will be justified in doing so and not now, at the fag end of this session of the Third Lok Sabha. Unfortunately for us, this session has been extended just this; otherwise, we would have finished the whole thing yesterday itself and gone back. We are made to stay here for one more day to pass this despicable sort of legislation-I may be excused for this expression. They are not sure that it will be passed today and that is why, they have extended this session upto Monday the 5th December, so that they can lick their wounds and see what could be done.

I have a great respect for Mr. Pathak, for the efficient way in which he has been piloting this Bill. But I am sorry to say that he has confused us. I was also partly confused. I asked him whether the jail gates of U.P. would have to be opened and he said, 'ves, it is likely'. I went and verified the whole thing. Now I am convinced that this is a bad law and it should not be allowed to be passed.

I request you to help us in getting rid of this Constitution Amendment Bill.

Shri A. N. Vidyalankar (Hoshiarpur): Some friends on the Opposition side have very vehemently opposed the amendment to the Constitution. But I think they have not tried to reahee what is going to happen if this amendment was not passed. In fact, I believe, it was really most reluctantby that Law Minister has brought this amendment. No one desires to make an amendment to the Constitution every now and then. No one desires that every day we should come before Parliament and propose amendments to the Constitution. I also agree with all the friends-I think the Law Minister also agrees-that frequent changes in the Constitution really bring down the respect for the Constitution and it does not do credit to us. But having said that, I also agree with my hon, friend who had just spoken, Mr. Nambiar, that those who been guilty, those who could not take proper action at proper time and those who have been responsible for creating this situation, should be punished. But the difficulty is whatever punishment you might impose, howsoever severely you might punish them, that will not solve the problem of people who would be affected if we did not make this amendment to the Constitution. That is the difficulty. We should concentrate our attention on those who have been responsible for all that, and I would request the Home Minister and the Government that they should take proper action; they should issue proper instructions to the administrative officers and wherever they neglected their duties or faltered, they must be punished very severely because they created this situation. But having said all would say that this does not solve the problem because the administrative difficulty is there; that confusion will be there: if we did not accept this amendment, that will create a new estuation which would be worse than

Therefore, I agree the present one. very reluctantly to this amendment. But I may assure you that no one just wants an amendment of the Constitution and no one agrees to it readily. We also desired that the Law Minister will take care to see that amendments were not brought forward very frequently, but still we had to accept this amendment because there is no other

There is one thing more that I would like to add. Ours is a new democracy. We are still in a nascent State. We made our Constitution some years ago. What is the process going on now? In fact, our judiciary and legislature are trying to correct each other. When we passed some law, some amendments were suggested; or when certain difficulties arose in the Constitution and the judiciary took some attitude, we come before Parliament and we try to correct ourselves. This is the process that is going on and I think it is a healthy process that the judiciary and the legislature are correcting each other. That is very necessary and very essential and very inevitable at this stage of our Constitution, when we are groping in the dark and we are trying to proceed further and trying to correct the provisions of our Constitution and our laws. So, this process should not altogether be rejected. I think it is a healthy process and we should take it in that spirit. We should not think that the judiciary has intervened or that the judiciary has imposed its will on the legislature or that the judiciary and the legislature were on fighting terms In fact, they were trying to correct each other and help each other. Therefore this process should be welcomed. I think that this process will continue for some more time, and afterwards we shall come to a stage where the defects which we are finding and which we could not foresee earlier would have been removed and then frequent amendments to the Constituwould' not be necessary. We should consider this Bill in that perspective that when the judiciary points

[Shri A. N. Vidyalankar]

out something we just try to correct ourselves and give a correct shape to our Constitution. It is in that spirit that I would say that this amending Bill should be accepted.

Shri Bade: I strongly oppose this Bill because this Congress Government is habituated to comitting mistakes first and then coming to Parliament to correct those mistakes. The Statement of Objects and Reasons appended to the Bill says:

"As a result of these judgments, a serious situation has arisen because doubt has been thrown on the validity of the judgments, decrees, orders and sentences passed or made by these district judges and a number of writ petitions and other cases have already been filed challenging their validity."

I would submit that this is not a correct statement of facts, Is it not a fact that the judgment of de facto judges is never declared void or illegal? And yet the hon, Minister has said that after 8th August, the judgments will be declared invalid. If doubt has been thrown, why should the not refer the matter to the Supreme Control of ack for their opinion as to whether the judgments will be valid or not? The Allahabad High Court has already decided that the judgments of these judges are not invalid.

Then, it has been stated:

"The functioning of the district courts in Uttar Pradesh has practically come to a standstill.".

That is also wrong. According to my knowledge and my information, about 100 judges are functioning at the district level and they have been appointed in the U.P. Judicial Service; only 11 judges are affected; and out of these 11 judges also, the question arises only in the case of four judges,

because the rest are serving somewhere else.

I find that in the Congress Party also there was some difference of opinion, and no less a person that Shri Raghunath Singh himself had said at the party meeting that only four judges would be affected and not all the judges. For the sake of these 11 judges or 4 judges only, are Government going to snatchaway the rights which are given to the public at large? It is very essential that the judiciary should remain quite independent of the executive. But what is the provision that we find in the Bill? It reads thus:

"no appointment of any person already in the judicial service of a State or of any person who has been for not less than seven years an advocate or a pleader, to be a district judge in that State, and

(ii) no posting, promotion or transfer of any such person as a district judge, made at any time before the commencement of the Constitution (Twenty-third Amendment) Act, 1986, otherwise than in accordance with the provisions of article 233 or article 235 shall be deemed to be illegal or void......"

In other words it means that it shall not be questioned in any court. Under the Constitution, certain rights were given to the public and they were given an assurance or guarantee that they will have an independent judiciary. Now, under this amendment, if appointments are made by the executive or by the Chief Minister or by the Public Service Commission of a State or by the Home Minister, that cannot be questioned. That is really a mischievous provision, for that would mean that the executive would have the upper hand over the judiciary.

I thought that Government would bring forward some amendment to ensure the independence of the judiciary: I had thought that they would appoint some Judicial Minister or Minister of Justice and make judiciary a separate portfolio or a separate Ministry. This is what Shri M. C. Setalvad has to say on this matter. The report goes on as follows:

"Shri M. C. Setalvad, former Attorney-General of India said here this afternoon that a constitutional change by providing for a Minister of Justice independent of the Home Ministry for making judicial appointments and supervising the administration of justice was an urgent need widely felt for securing the independence of the judiciary in India, Mr. Setalvad who proceeded said, the role of the judiciary was dependant upon the judiciary functioning entirely independent of executive; particularly in a welfare State where the executive powers and functions were legitimately growing and were bound to grow further, the independence of the judiciary, he suggested, should be secured by the selection of proper persons as judges. In that diruction, the establishment of a Ministry of Justice independent of the Home Ministry to select the right persons to function as judges was bound to have a good effect.".

I would also like to refer to the Law Commission's report in this connection. There is a circular to the following effect in Madhya Pradesh and I shall point that out presently by quoting from the Law Commission's report itself. This is what the Law Commission has to say:

"One may in this connection draw attention to a provision in the Madhya Pradesh Judicial Service Recruitment Rules, 1955, which is as follows:

"21(2). The Governor may, if he thinks fit, appoint a Judge of the High Court to be present at the interview. This judge so appointed shall advise the Commission on all points on which the Commission may require his advice, but he shall not be responsible for selection of the candidates.".

These are the rules framed by the Madhya Pradesh Government. The Commission has also stated:

"In the result, the judge's view of the eligibility of the candidate does not prevail. It is, therefore, not surprising that in these circumstances the High Court judges in some of the States have refused to participate in conducting the test. As has been stated 'this method appeared to have been abandon d, because, as is generally believed the role of the Judge was reduced to that of sup_rnumerary spectator and the High Court naturally declined to accept such a position.".

In regard to the Public Service Commission, this is what the Commission has to say:

"Having regard to the important part played by the Public Service Commission in the selection of the subordinate judiciary, we took care to examine as far as possible the Chairmen and some of the members of the Public Service Commissions in the var ous States. We are constrained to state that the personnel of these Public Service Commissions in some of the States was not such as could inspire confidence, from the points of view of either efficiency or of impartiality. There appears to be little doubt that in some of the States appointments to these Commissions are made not on considerations of merit but on grounds of party and political affiliations.".

[Shri Bade]
The Commission further says:

"However, the evidence of experienced lawyers and some of the judges clearly established that the impression in the public mind was that the Commissions did discharge among other functions that of redressing communal inequality in the State Judicial Service."

My contention is that the first point that the hon. Minister has made that all the judgments would be thrown as invalid is not correct. If there is any doubt Government should have referred the matter to the Supreme Court. Secondly he has stated that the working of the judiciary has come to a standstill. That is also not correct

Besides, if this amendment were made, everywhere, the Chief Minister, the Home Minister plus the politics and plus the party feelings will enter the field and all the judges would merely become tools in the hands of the Chief Minister. Articles 233 and 235 give the judiciary independence from the executive in the matter of appointments etc. But by this amendment Government are enunciating a very dangerous principle in the Constitution which would take away the independence of the judiciary.

Therefore, I oppose this Bill.

Shri K. C. Sharma (Sardhana): I am in a position to say that the Ministers concerned and the government machinery in U.P. did what they did with the best of motive when they were lacking the necessary personnel in the judiciary. There is no point in reading into it something that did not exist.

The Judges were qualified. They were appointed by competent authority. The only mistake was that instead of referring to the High Court, two of the Judges of the High Court were called. Those very Judges might have

been sent by the Chief Justice, It was just a procedural mistake. These mistakes do happen.

I think one of the mistakes we made was to give to ourselves too long a Constitution with too many provisions. Human life refuses to be restricted to the letter of the Constitution or to the letter of even the scriptures. What was good in the days of the Vedas is no longer true today; what was the situation in 1946 is no longer true today.

Shri S. M. Banerjee: So there is no Constitution now!

Shri K. C. Sharma: The Constitution exists. A Supreme Court Judge in the USA has said:

"If men were angels, no government would be necessary. If angels govern men, no law would be needed. The problem is when men govern men. Then let government govern the governed and next government governs itself".

The point is that when government governs by men, they are bound to err. The question that governing power is limited, is the question. The first question is that the King's Government, as they used to say, must be carried on. The principle of government in modern times is that justice is done to the common man. justice is done to the common man, it means that it must be a lawful authorightful rity, and authority is the authority. It was not a man from the street who was put in the exalted chair of judicial authority. He was duly qualified.

We were short of judges. Many people were requested. Many peorefused to accept the offer oſ district judgeship. So a situstion arose when with all good motive in the world and with the best capacity of the man in the chair, something was done where the letter of the law was not speaking adhered but the spirit of the law was taken good care of. The man was qualified. The man was appointed by qualified people, But the procedure was not followed. Therefore, some lacuna remains.

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Shri Nambiar: It is a constructional provision.

Shri K. C. Sharma: He does not understand the meaning of due process of law. Law consists of two things substantive law and procedural law. Every Constitution has a procedure; every Constitution has in it substantive law. In order to protect yourself from the cold, you have the coat which is also has the crease and is well knit. We must differentiate between procedure and substance. Without substance, no life exists. You must understand that principle.

This question arose in the United States when war was going on. President Lincoln did something which was not in accord with the constitutional provision. He said:

"To save the Constitution, I must save the nation. To save the limb, I must save the body. If the body goes, the limb goes itself. If the nation is destroyed, the Constitution does not remain".

Modern society is based on equal justice, equal opportunity for develop_ ment, Liberty and life will be danger if the right to justice is not given to the subject. Justice in substance, in natural law, is rightly given. The procedure is wrong. Therefore, you have to convince the man whose father was hanged that it was not only natural justice, but it was also legal justice. If you do not proceed, what will happen. The young man says from the top of his house My father has been hanged. The judge who hanged him is not really a judge. Therefore, I am not going to suffer the wrong. A grievous wrong has been done to me." What is the result? The result is revolution. Do you want that peace should not be there in the country (Interruptions). We want peace and prosperity. Therefore, for the good of the people, these amendments must be carried out,

With regard to constitution, I may read what a Supreme Court Judge has said:

"...a constitution intended to endure for ages to come, and consequently to be adopted to the various crises of human affairs. To have prescribed the means by which government should, in all future time, execute its powers, would have been to change entirely the character of the instrument, and give it the properties of a legal code. It would have been an unwise attempt to provide by immutable rules, for exigencies which, if foreseen at all, must have been seen dimly..."

The principle is that no constitution can be so framed at to meet all requirements for all times. Consistent with the exigencies of the situation, the constitution must change and it must serve the needs of the people. Where the letter of the constitution and the common weal of the common man stand against each other, the common weal of the common man must prevail.

I support the Bill.

बी बांबु सिक्य (सुंगर): ब्राज जो कानून हम पास करने जा रहे हैं वह कोई मामूली कानून नहीं है। संविधान में परिवर्तन करने वाला यह कानून है। ब्राज की बहस के पीछे दो बड़े सिद्धान्त हैं। एक सिद्धान्त यह है कि देण में कानून का और नियमों का राज्य रहेगा या मनमानी, स्वेच्छाचारिता और सिफारिश का राज्य चलेगा। नियमों के बाहर जाकर किसी को मकान देना हो और लाइसेंस में नियमों के बिलाफ जाकर परिवर्तन करना हो या अंजीबार से जो शरणार्थी श्राया है उसको जो बचन दिया गया है उसके विपरीत उसका माल गैरकानूनी ढंग से रोक सेना हो या मंविधान की और नियमों की धारार्थों को तोइकर न्यायपालिका के लिए नियुविध्या

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्रिवी मधु लिमये] करेंगी हो, ये सब कानून की विसाई के नमुने हैं, नियम हीनता के नमने हैं।

जब यह बहस यहां पर घाज उठाई गई बी तो कानून मंत्री का यह कम से कम फर्ज बा कि जिस सुप्रीम कोर्ट के फैसले को नेकर हम बहस करने जा रहे हैं उसकी कापियां सदस्यों में बंटवाते। जब हम संविधान को दुरूरत करने वाले कानन पर बहस करने जा रहे हैं तो यह जरूरी था कि सुप्रीम कोर्ट के फैसले को सदस्यों को दिया जाता।

सुप्रीम कोर्ट के फैसले में क्या क्या बातें हैं। दा बसवाल सुप्रीम कोर्ट के सामने थे। गवनंर ने एक सिलंकशन कमेटी की मार्फत उत्तर प्रदेश हायर ज्युडिशल सदिस नियमों के मातहत, जं। नियम्तियां की थीं क्या संविधान की धाराओं के मातहत की थीं, उसके झनकल की थीं ?

चुंकि इसके बारि में सुप्रीम कोर्ट का फैसला यहां पर नहीं रखा गया था, इसलिए मैंने उस ती नक्ल अन्त की है। मैं उसमें से कुछ जमले पढ़ना भावश्यक समझता है। उत्तर प्रदेश में इन नियुषितयों को लेकर जा काम हुआ, उसके बारे में सूप्रीम कोर्ट कहता है:

"It is clear from the Rules that the High Court is practically reduced to the position of a transmitting authority of the lists of suitable candidates for appointment prepared by the Selection Committee."

भ ग चलकर सुप्रीम कोर्ट कहता है:

"It clearly demonstrates that the Rules are intended to tie down the hands of the High Court in the matter of consultation."

फिर ग्रागे सुप्रीम कोर्ट ने कहा है:

"As we have noticed earlier, under the Rules the consultation of the High Court is an empty formality...."

The Governor in effect and substance, does neither consult the High Court nor acts on its recommendations, but only consults the Selection Committee or acts on its recommendations. In that view also, the relevant rules are illegal and the appointments made there under are bad."

सप्रीम कोर्ट के सामने दूसरा सवाल यह बा कि जिन व्यक्तियों की नियक्तियां की गई थीं, उनमें से कुछ व्यक्ति ऐसे थे, जो "जुडिशल" भाफ़िसर की व्याख्या में भ्राते हैं या नहीं। उसके बारे में सप्रीम कोर्ट ने न्यायपालिका भार कार्यकारिणी की प्यकता के सिद्धान्त को लेकर साफ़ कहा है:

"The expression 'judicial officers' is a misleading one. It is common case that they belong to the executive branch of the Government though they perform certain revenue and magisterial functions."

भीर म्रागे बताया गया है:

"Presumably to secure the independence of the judiciary from the executive, the Constitution introduced a group of articles in the Chapter VI of Part VI under the heading 'Subordinate Courts'. But at the time the Constitution was made, in most of the States the magistracy was under the control of the executive."

इसलिए सुप्रीम कोर्ट ने यह कहा है कि कार्य-कारिणी के जो सदस्य हैं, उनको "जुडिशल धाफ़िसर" शब्द में शमार करना हर तरह से ग्राउत है। इसलिए सुप्रीम कोर्ट का फ़ैसला

"We therefore construe expression "the services" Clause (2) of Article 233 as Judicial service."

इसलिए जबकि सुनीम कोर्ट का यह फ़ैसला है, तब क्या उस फैससे को बात्म करने के लिए र्चंबिधान में संबोधन साना ठीक है ? संविधान के चनच्छेद 141 में कहा गया है कि सुप्रीम कोर्ट का फैसला सभी घवासतों पर बंबनकारक होगा। धनुच्छद 144 में कहा गया है कि देश के सभी प्राधिकारी सुप्रीम कोर्ट की मचद करेंगे। लेकिन यहां पर हम अपनी शक्ति का इक्पयोग करके सुत्रीम कोर्ट को खत्म करने की कोशिश करते हैं। कानून मंत्री यह जवाब देंगे कि इस सदन को यह ग्रधिकार है भीर हम संविधान की धारा के भनसार यह तरमीम ला रहे हैं। लेकिम यह तो एक तांत्रिक. टेक्निकल, जवाब हो जायेगा। लोकतंत्र का जो सिद्धान्त है, ग्रीर हमारे संवि-धान के जो सिद्धान्त है, उसकी इसमें हत्या हो रही है।

श्रापको याद होगा कि श्राजादी से पहले जो श्रदालतों के जज होते थे, उनमें श्राई० सी० एस० के जज भी नियुक्त किये जाते थे। लेकिन स्वतंत्रता के बाद श्राई० सी० एस० की जगह पर इंडियन एडिमिनिस्ट्रेटिव सर्विस श्रवम से कायम की गई श्रीर यह तय किया गया कि इंडियन एडिमिनिस्ट्रेटिव सर्विस के सदस्य श्रदालतों पर नहीं बैंडेंगे। उसी तरह से संविधान के श्रनुच्छेद 50 में यह कहा गया है कि कार्यकारिणी श्रीर न्यायपालिका के श्रवमाय के प्रकृता के सिद्धान्त पर जल्द से जल्द श्रमल किया जाये।

ये सारी जितनी ि गुनितयां हुई हैं, इनके पीछे किसी न किसी ऐसे प्रादमी को बढ़ाने का उद्देश्य था, जिसकी हमारे संविधान के अनुसार अदालतों तर नहीं बिठाया जा सकता था। इसलिए मैं माननीय मंत्री से यह प्रार्थना कका पास करवाने के लिए जल्दबाबी न करें। सुप्रीम कोर्ट के फ़ैसले को वह छनवायें या साइक्लोस्टाइल करवायें भीर उसकी सभी खबस्यों में बांटें। हम नोग विधायक हैं,

कानून बनाने बाले कोय है, लेकिन जिल प्रीयक्षे के कारण यह कानून बनाने की धावस्य-कता हुई, उस प्रीयक्षेत्र को स्था-पटल पर रखने या सदस्यों में उसका वितरण करने की धावस्यकता कानून मंत्री ने क्यों नहीं समझी? इसक्षिए में इस विधेयक का उट कर विरोध करना चाहता हूं और यह सरकार मनमानी स्वेच्छाचारिता और नियमहीनता का जो साम्प्राज्य फैला रहा है, मैं उसका भी विरोध करता हूं।

बन्त में मैं यह कहना चाहता है कि इस लोक सभा कः मियाद खत्म हो रही है भीर फरवरी में नया चनाव हो रहा है। भाज जो स्थिति है : उसमें वर्तमान लोक समा भौर इसमें इन लोगों का जो राक्षती बहमत है वह में कहंगा कि लोकमत का सही मानों में प्रति-निधित्व नहीं करता है। इसलिए प्रगर किसी संवैधानिक भ्रापत्ति के कारण कोई फैसजा. कोई निर्णय या कोई हकम गैरकान्ती करार दिया जाता है, तो उसको काननी करार देने के बारे में यह सरकार कार्यवाही कर सकती है, लेकिन जो नियक्तयां सुत्रीम केट की नियाह में संविधान के बरखिताफ हैं. उनकी ठीक करने के लिए यह सरकार भ्रपने राक्षशी बहमत का दरूपयोग न करे. वर्ना फ़रवरी में उसको इस बात का जनता के सामने जवाब देना पड़ंगा, यह चेतावनी मैं दे देना चाहता हुं।

श्री शिष न राथम (बांसी): उनाध्यक्ष महोदय, मैं भापका बहुत मनुगृहीत हूं कि भापने मुझं दां तोन मिनट का समय दिया। मैं उत्तर प्रदेश को रिश्रेबेन्ट करता हूं। मैंने माननीय सदस्य, श्री निष्वार, को सुना। मैंने भापने मिल, श्री नाथपाई को नहीं सुना, लेकिन मैं उनको जवाब देना बाहता हूं कि 1953 से लेकर भाज तक मुस्क में उपायटमेंट्स हुए। हमने ला में यह पढ़ा है कि हर एक स्टेट में हाई कोर्ट जुड़िशारी की हाइएस्ट भीर सुशीम

[बी शिव नारायण]

एबारिटी है। उसके फ़ैसले पर प्रपील मुप्रीम कोर्ट में होती है। सौलह बरस तक वे लोग बैठे क्या कर रहे थे? इस प्रविध में किसी ने भी सुप्रीम कोर्ट में घपील नहीं की। जब हमने उस वीकनैस को पाया, तो हमने गवर्नमेंट को प्रैस किया कि वह इस मामले को देखे, जिसके बाद ला मिनिस्टर ने यह कांस्टीट्यूकन एमेंडमेंट बिल पेश किया है।

मैं श्री निम्बयार को बताना चाहता हूं कि यह सिर्फ उत्तर प्रदेश का ही मामला नहीं है। स्टेटमेंट ग्राफ़ ग्राबजेक्ट्स एंड रीज-न्स में दिया हुआ है कि केवल उत्तर प्रदेश में ही नहीं, बल्कि ग्रीर स्टेट्स में भी ये गड़-बड़ियां हैं। केवल उत्तर प्रदेश ही नहीं, बल्कि मैसूर ग्रीर राजस्थान ग्रावि में भी यह सवाल उठा है।

कांस्टीट्यूशन के झाँटकल 233 के मुता-बिक गवर्नर ने ये एपायंटमेंटस की। बाहे एक जज ने रीकमेंड किया भीर बाहे पूरे हाई कोर्ट ने रीकमेंड किया, फाइनल एथारिटी गवर्नर था। हर एक जज गवर्नर के द्वारा एपायंट हुआ था। उसको किसी स्ट्रीटमेन ने या थी नाथ पाई ने या थी निम्बपार ने एपायंट नहीं किया। यह रिकार्ड मीजूद है कि वे एपायंटमेंट्स गवर्नर के झार्डर से की गई थी। ला भिनिस्टर ने रेप्लाई किया है कि ये एपायं-टमेंट्स गवर्नर द्वारा हुई हैं। हाई कोर्ट हमेशा एपायंटमेंट्स के मामले में नहीं बैठेगा। उसको मुकदमें देखने का काम रहता है। हाई कोर्ट ने दो जज दिये।

इसके प्रलावा जिन लागों को एपायंट किया गया, उनकी सर्विस सात साल से ज्यादा थी। उनमें से जो सर्विस के प्रादमी थे, वे भी एवल थे भीर जो सर्विस के बाहर के भादमी थे, वे भी एवस थे। मेरे मिल मधु सिमये बड़ा विरोध करते हैं सरकार का लेकिन मैं उन को जवाब देता हूं। उन्हों ने बुद कहा है कि भंग्रेज के

जमाने में प्राई० सी० एस॰ भी अजेब होते ये, यह उन्होंने कहा भीर हम रेक्बेंड कर रहे हैं उन को जो ला ग्रेज्युएटस है। कोई जज बिना ला के नहीं हुमा है। एक मिल ने कहा हमारे पास कम भावमी मिलते हे जजो के लिए। हामरे ला मिनिस्टर यहां मीजूद हैं, उन्हों ने भी रिफयुज किया या जजी के लिए (व्यवधान).... सुनिए स्निए। मान्यवर, निम्बयार साहब मब हाय हिला रहे हैं। जब जवाब मिल रहा है तो हाय हिला रहे हैं। केवल उत्तर प्रदेश का सवाल नहीं है भीर सूबों में भी गड़बड़ी हुई। लेकिन हाई कोटं सुप्रीम है हमारे सुबे में। लोगर कोर्टस, डिस्टिक्ट जजेज भीर फिर हाईकोर्ट । हाई कोर्ट के रेक्मेंडेशन पर दो जज ग्रप्वाइट हुए और ग्रापके एग्जीक्यटिव का जो ला सेकेटरी है तीनों ने बैठ कर कमेटी बनायी। उस ने भप्वाइंट किया। किसी राही ने नहीं ग्रप्वाउइंट किया। किसी चीफ मिनिस्टर ने अप्वाइंट नहीं किया। भ्रोनली टब्लेम दि गवनं में ट यह सब नानसें स कहा जाता है। मान्यवर मैं बहुत ईमानदारी से कहना चाहता हं कि इस कास्टीटयुशन के बमुजिब हाईकोट ने कमेटी भएवाइंट की। हां, सुप्रीम कोटं हमारा भान्य है। मैं सुप्रीम कोटं का म्रानर करता हं, रेसपेक्ट करता हं। उसके डेसीणन के सामने सिर झुकाता इं ग्रीर इसलिए मान्यवर, हम को मजबर हो कर कांस्टीटयुशन को बदलना पड़ रहा है क्योंकि सुप्रीम कोर्ट इस दि हाइएस्ट एयारिटी जो हम को ज्ञान देता है ला का भीर हम को करेक्ट करता है.... (भ्यवधान) मान्यवर यह मिडिस फेल भीर दर्जाचार फेल लोग, यह ला का ज्ञान देने चले हैं। ... (व्यवधान) इसलिए मैं भापका भनुगृहीत हूं भीर कास्टी-टयुशन प्रमेंडमेंट का समर्थन करता हूं। उत्तर प्रदेश में धाज भी बड़े प्रच्छे घच्छे हेन है धीर उस प्रच्छे बेन का एक नम्ना यह हमारे सा मिनिस्टर साहब यहां बैठे हुए 🖁

Shri Nambiar: Withdraw the Bill.

Mr. Deputy-Speaker: Order, order Shri Banerjee.

Shri S. M. Banerjee: Sir, 1 oppose the motion of the law Minister and those who supported the Bill. I have moved to amendments. One is that under article 88 of the Constitution, the Attorney-General should be summoned in this House and the House given the benefit. should be advice, of the Attorney-General. T am told that the Attorney-General is not here and that is why this motion could not be accepted by the House. May I remind you that when a contraversial Bill the Compulsory Deposit Bill came before this House, the House in its wisdom requested the Speaker that the Attorney-General should be asked to address the House and the Attorney-General did address the House and said that that was a reasonable restriction. Though we did not agree, and we did not agree with his contention, still, taking his word as correct or that it was a correct interpretation of the law, accepted it as right.

The second motion before the House today, that is moved by me, is that this House resolves that the Constitution (Twenty-third Amendment) Bill, 1966 be referred to the President for obtaining the opinion of the Supreme Court. The Attorney-General may not be here, but the Supreme Court is very well here. Why I request that this Bill should be referred to the Supreme Court is for two or three reasons which have been very ably expressed by my hon. friend Shri Nath Pai.

I know the history of this case. It has been argued in this House that this was happening since 15 years. I want to know why the Government did not come forward with an amending Bill or with some provision during these 15 years. Only after the judgment of the Supreme Court when they heard that all these appointments were illegal irregular

and not in accordance with the various provisions of the Constitution that they rose from slumber. We know that Kumbhakarana used to sleep for 10 years at a stretch, and just like that, the Law Minister has risen after 10 years of sleep or 15 years of sleep. He is the big brother of Kumbhakarana. Naturally I have every feeling, and justifiably, that this is being done simply to whitewash the misdeeds of the Uttar Pradesh Government.

My hon, friend Shri Sheo Narain whom I consider to be Mr. Lok Sabha (Interruption) said that the Governor has taken a decision. Perhaps be does not know that the Government takes a decision on the advice of somebody. Ignorance is no virtue. That is why I say that something wrong has been done. I would request the hon. Minister to throw some light on the various points.

Now what are the facts? All the sessions courts in Uttar Pradesh are functioning as usual. The 11 district judges appointed by direct recruitment in the past are also working as district judges even after the pronouncement of the Supreme Court decision. Only those persons were appointed during the pendency of the appeal before the Supreme Court after the stay orders vacated by the Supreme Court and who were parties to the writ are not working. I would request the attention of the hon. Law Minister to this judgment of the Full Bench in the case of Jaikumar vs. the State. There, the validity was questioned, but the Court held that any order passed by any district judge who was not appointed in accordance with the provisions of the Constitution invalid, on the basis of a innumerable decisions in England, the USA and Canada where it has been held that a de facto judge cannot be questioned because of the want of valid appointment. I am not a lawyer. I would request the hon. Minister to throw more light on this: whether this

[Shri S. M. Banerjee]

House validates or it does not validate, whether on such flimsy grounds this Constitution can be tampered or tinkered with. The Constitution being amended now for the time, and if this Government TOmains in power, I am sure all the articles of the Constitution will be amended and it will result in a new Constitution. What was the necessity? Was there no other remedy? I feel that this is being done to show favour to some of these judges who were appointed illegally and wrongfully and irregularly.

I, therefore, oppose the Bill and I request the hon. Minister to kindly explain to this House why he cannot possibly refer it to the President for getting the opinion of the Supreme Court, or why this House should not wait for the Attorney-General to come and express his opinion on this. It will be a sad commentary on our judiciary; it will be a sad commentary on parliamentary democracy, if we do not get the opinion of the higest law officers of the country.

With these words, I oppose this Bill and I request the hon. Minister to kindly throw some light on the two motions which I have moved. If he has valid reasons for opposing them, let them put forward those reasons. I will be convinced; if he cannot show any reasons, I am sorry I will not accept this Bill.

16 hrs.

Shri G. S. Pathak: Sir, I entirely agree with Mr. Vidvalankar that we should be very careful when we amend the Constitution. But it has happened in the history of some democracles where there is a written constitution that for some period after the Constitution is framed, difficulties are discovered, complicated questions arise and matters come to light which could not be envisaged at the times the Constitution was framed. In such situations for a certain period amendments would be made in the

Constitution unitil important provisions of the Constitution become clarified. If a person says that 'posting' used in the Constitution would cover 'transfer' could it be so unreasonably wrong that it could be said that he was not acting bona fide? But if after 15 years, the Supreme Court says 'posting' does not include 'transfer' within the meaning of the Constitution and that creates administrative difficulties of a very great magnitude, what is to be done except amending the Constitution?

If for 15 years, consultation the High Court is understood to mean consultation with a selection committee and the selection committee's result being transmitted by the High Court itself is considered as sufficient consultation, as there anything unreasonable in it that you can impute negligence to the Government or say that the Government was not acting bona fide, when the High Court was also a party to this practice? It was the High Court which transmitted-to use the language of Supreme Court—the result of the selection committee. Those who have read the judgment would note that implied approval of the High Court is also mentioned there. Therefore, was it so unreasonable that the High Court and Government should have interpreted the Constitution in manner and held that consultation held in this manner would be perfectly constitutional? The High Court itself decided that the practice was constitutional. If an interpretation made by the Supreme Court which is binding on everybody creates administrative difficulties, can you say that the amendment of the Constitution is sought in a light-hearted manner?

I submit that the objections that have been raised are not valid. The move for reference to a select committee, calling the Attorney-General knowing that he is not in the country or reference to the Supreme Court—all these are calculated to delay the

solution of the problem, so that there may be confusion in the State. What would the Attorney-General do? Will he say that the two decisions of the Supreme Court are wrong? Has anybody argued that the decisions of the Supreme Court are not the law which binds every Government and every person in the country? Can anybody say that the decisions of the Surreme Court do not apply to all the appointments made of judges since 1954? It is on account of the respect which Government has for the Supreme Court Judgement that we have this amendment here. It is really intended to im plement what the Supreme Court has said and to carry out what what they have said. We are merely validating the past judgments, the past appointments and past orders of transfer. We are not introducing anything in the constitution which is contrary to the judgment of the Supreme Court. We are on the other hand, observing the principle laid tlown by Supreme Court, viz., executive officers under the name of the judicial officers were not contemplated by the expression 'judicial service' of State thus we are merely seeking the validity of their judgments, not their Therefore, it is absoappointments. lutely necessary that there should be this amendment of the Constitution. In none of the speeches was it said that the consequences I pointed out All that are not the consequences. has been said is that the judgments will not be invalid. What is Enswer to this: After 8-8-66, when the law was made absolutely clear by the Supreme Court, has any court in the world laid down that after the exposure of the illegality and constitational defect, the judgments would still remain legal and the appointments would still remain legal? What answer has been given by the Opposition to this? The controversial period is only the time prior to 8th August For that period, the Supreme Court itself said in another case that after there would be the discovery. serious situation", "invalidity of judgments" and also "rehearing of cases". These were the words used.

What will the Attorney-General de in the face of these Supreme Court judgments? How will reference to the Supreme Court help? We have to frame the questions for the reference. The questions will be identical with those already answered by the Supreme Court. The Supreme Court can refuse to answer the questions even on reference. It is not possible to frame any question which has not already answered by judgments. Supreme Court in its Shall we refer the question whether 'transfer' will be included in 'posting'? The Supreme Cour! will say that they have already decided it. Shall we refer the question about the significance of the expression 'consultation with the High Court or recommendation by the High Court'? The Supreme Court will say, "we have already said it in so many words". I quoted the operative part of the judgment in Chandra Mohan's case. All the appointments under rules are void. These rules are unconstitutional. Only a few cases were before the Supreme Court. Mr. Nath Pai said four. There were really six. That does not matter. The Supreme Court has got a dual function. It decides cases between parties and it also lays down the law for the country which would apply to all similar that law could to which cases possibly apply. It is that law which governs all other appointments U.P.

I will answer Mr. Nath Pai's question.

He put me a question. He arked, is there no other way of solving this problem and validating the appointments and judgments. I can assure this House that I have devoted considerable attention to this problem. When there is a constitutional defect in any act of the Government that defect canont be removed except by a constitutional amendment. If the defect

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(Shri G. S. Pathak) had arisen by reason of non-compliance of a statute passed by the Parliament that defect could be removed by another statute made by Parliament, but if the defect arises as a result of noncompliance with the Constitution, itself, there is no lawyer who has told me that that defect could be removed except by a constitutional amendment. It you seek to remove it by any law made by Parliament that law itself will be invalid and will run counter the Constitution. There eminent lawyers in this Parliament. I very anxiously waited to see whether there could be suggestion made to remedy this defect except by a constitutional amendment. There is not a single speech, a single sugges-tion made by any lawyer, even by non-lawyers, which could have shown that without this amendment this remedy could have been reached, or this defect could have been removed. On the other hand, Shri N. C. Chatterjee, who has got vast experience, and Shri Dixit, who has got considerable experience, have shown that the constitutional amendment is the only remedy to meet this situation. Shri Chatterjee has supported the argument by citations of cases. And, I submit Sir, the Government is quite correct in taking the view that it has taken, namely, that constitutional amendment was the only remedy. If you do not make the constitutional amendment, the result would be great confusion, the District Judges working without any authority, their judgments illegal and so on. And, what would happen to the various writ petitions in which their appointments bave been challenged. There are quo-warranto writ petitions also. If these writ petitions are allowed and the judges are parties to these writ petitions, the result will be that the entire judicial work done in this State will be completely obliterated. far as the judgments prior to the 8th August, 1966 are concerned, they are

also in jeopardy. Therefore Sir, this

constitutional amendment is the only

remedy.

Mr. Deputy-Speaker: I shall put Shri Banerjee's amendments to the vote of the House. The question is:

"This House resolves that the Attorney-General be summoned to Lok Sabha to give his opinion on the Constitution (Twenty-third Amendment) Bill, 1966 and Government should take necessary steps in regard thereto."(6).

The motion was negatived.

Mr. Deputy-Speaker: The question is:

"This House resolves that the constitution (Twenty-third Amendment) Bill, 1966 be referred to the President for obtaining the opinion of the Supreme Court under article 143 of the Constitution on the following question of law:—

Whether the judgments and orders passed by the District Judges appointed by the U.P. Government where appointments have been declared ultra vires by the Supreme Court in a recent writ petition are valid or not." (7).

The motion was negatived.

Mr. Deputy-Speaker: I shall now put Shri Yashpal Singh's amendment The question is:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 31st March, 1967." (4).

The motion was negatived.

Mr. Deputy-Speaker: I shall now put the original motion to the vote of the House. The question is:

"That the Bill further to amend the Constitution of India, be taken into consideration."

This being a Constitution (Amendment) Bill, voting has to be by Division. Let the Lobbies be cleared.

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Lobbies have been cleared. The question is:

the Constitution of India, be taken into consideration."

"That the Bill further to amend

The Lok Sabha divided:

Division No. 281

AYES

16.20 hrs.

Abdel Wahid, Shel T. Achal Singh, Shri Achuthan, Shri Abkamma Devi, Shrimati Alegeren, Shri Alva, Shri A.S. Alva, Shri Joachim Apienappa, Shri Ankineedu, Shri Arunachalem, Shri Azad, Shri Bhagwat Jha Babunath Singh, Shri Bel Krishna Singh, Shri Balmiki, Shri Berkataki, Shrimati Renuka Berman, Shri P.C. Berupal, Shri P.L. Basappa, Shri Besumeteri, Shri Bears, Shri Bhagat, Shri B.R. Bhagvati, Shri Bhakt Darahan, Shri Bhania Dec. Shri L.N. Bhanu Prakash Singh, Shri Bhatkar, Shri Birendra Bahadur Singh, Shri Bint, Shri J.B.S. Besicahwar Prauad, Shri Brii Basi Lal, Shri Chakraverti, Shri P.R. Chanda, Shrimati Jyotshu Chandak, Shri Chandrabhan Singh, Dr. Chandrasekhar, Shrimati Chandriki, Shri Charurvedi, Shri S.N. Chaudhry, Shri Chandramani Lal Chaudhuri, Shri D.S. Chaudhuri, Shrimati Kamala Chavan, Shri D.R. Chaven, Shri Y.B. Charda, Shrimati Johraben Das. Shri B.K. Das, Shri N.T. Dass, Shri C. Deo Bhanj, Shri P.C. Desai, Shri Morarji Deebmukh, Shri B.D. Deshmukh, Shri Shivaji Rac Sa Deshmukh, Shrimati Vimle Dey, Shri S. K. Dhuleshwar Meena, Shri Dighe, Shri Dixit, Shri G.N.

Dubey, Shei R.G. Dwivedi, Shei M.L. Elayaperumal, Shri Ering, Shri D. Pirodia, Shri Geckwad, Shri Patchsinharo Gehmeri, Shri Gairei Singh Rao, Shri Ganapeti Ram, Shri Gandhi, Shri V.B. Gange Devi, Shrimeti Ohosh, Shri Atulya Ghosh, Shri N.R. Ghosh, Shri P.K. Govind Day, Dr. Gowdh, Shri Veeranna Guha, Shri A.C. Gupta, Shri Badahah Hansda, Shri Subodh Hanumanthaiya, Shri Hag, Shri M.M. Harvani, Shri Anser Hezerika, Shri J.N. Heda, Shri Hem Rai, Shri Labal Singh, Shri Jadhav, Shri M.I. Jadhav, Shri Tulsidas Jagjivan Ram, Shri Jamunadevi, Shrimati Jayaraman, Shri Jedhe, Shri Jena, Shri Jhe, Shri Yogendra Joshi, Shri A.C. Jyotishi, Shri J.P. Kedadi, Shri Kamble, Shri Kappen, Shri Kedaria, Shri C.M. Keishing, Shri Rishang Khanna, Shri P.K. Kinder I.el, Shri Kisun Vcer, Shri Kotoki, Shri Liladhar Koujalgi, Shri H.V. Kripa Shankar, Shri Kripalani, Shri J.B. Krishna Shri M.R. Krishnamachari, Shri T.T. Krishnapel Singh, Shri Kureel, Shri B.N. Lalit Sen, Shri Laskar, Shri N.R. Laxmi Bai, Shrimati

Loniker, Shri Mehadeo Praesd, Shri Mahadeva Prased, Dr. Mahida, Shri Narendra Sineh Mahishi, Dr. Sarolini Meleviye, Shri K.D. Mali Mariyapna, Shri Mallick, Shri Rama Chandre Mandal, Dr. P. Mandal, Shri J. Mandal, Shri Yamuna Presad Maniyangadan, Shri Mantri, Shri D.D. Merandi, Shri Masuriya Din, Shri Matcharaju, Shri Mathur, Shri Harish Chandra Mathur, Shri Shir Charan Mehdi, Shri S.A. Mehrotra, Shri Brai Bihari Mehta, Shri J.R. Melkote, Dr. Mengi, Shri Gopal Datt Menon, Shri Krishna Menon, Shri Govinda Minimeta, Shrimeti Mirra, Shri Bakur Ati Mishra, Shri Bibhuti Misra, Shri Bibudhendra Mishra, Shri M.P. Mishra, Shri Mahesh Dutta Misra, Shri Shyam Dhar Mohammad Yusuf, Shri Mohanty, Shri Gokulananda Mohsin, Shri Morarka, Shri More, Shri, K.L. Mukerjec, Shrimati Sharda Munzni, Shri David Murthi, Shri B.S. Murthi, Shri M.S. Muthiah, Shri Neidu, Shri V.G. Neik Shri C. L. Naik, Shri Maherwar Naskar, Shri P.S. Nayak, Shri Mohan Nigam, Shrimati Savitri Niranjan Lal, Shri Pande, Shri K.N. Pandey, Shri R.S. Pendey, Shri Vishwa Nath Pandit, Shrimati Vijay Lakahma Panna Lal, Shri Pant, Shri K.C.

Sivappraghassan, Shri Ku.

Sinhagan Singh, Shri

Snatak, Shri Nardeo

Patel, Shri Chhotubhai Patel, Shel N.N. Patel, Shri P.R. Patel. Shri Rajeshwar Patil, Shri D.S. Patil, Shri J.S. Patil, Shri M.B. Patil, Shri S.B. Patil, Shri S.K. Patil, Shri T.A. Prebhaker, Shri Navel ... Pretap Singh, Shri Puri. Shri D.D. Raghuramaiah, Shei Rai, Shrimati Sahodra Hai Raj Bahadur, Shri Raja, Shri C.R. Rejden Singh, Shri Roju, Shri D.B. Rem, Shri T. Ram Scwak, Shri Ram Subhag tengh, Dr. Ram Swarue, Mrs Ramdhani Day, Remshekhar Pra-ad Singh, Shri Rananjai Singh, Shri Rane, Shri Ranga Rao, Shri Ranjit Singh, Shri Rao, Shri Jaganatha Rao, Shri Muthyal Rao, Shri Rajagopalu Rao, Shri Ramapathi Rao Shri Rameshwar Rao, Shri Thirumala Raut, Shri Bhola Rawandale, Shri Ray, Shrimati Renuka Reddi, Dr. B. Gopala

Reddiar, Shri Reddy, Shri H.C. Lings Reddy, Shri Narayan Reddy, Shri S render Reddy, Shrimati Yashoda Sadhu Ram, Shri Saha, Dr. S.K. Sahu, Shri Rameshwar Saigal, Shri A.S. Sanji Rupii, Shri Seraf Shri Sham Lel Sarma, Shri A.T. Satyabhama Devi, Shrimati Satyanarayana, Shri Sen, Shri P.G. Shah, Shrimati Jayaben Shakuntala Devi, Shrimati Sham Nath, Shri Shankaraiya, Shri Sharma, Shri A.P. Sharma, Shri D.C. Sharma, Shri K.C. Shastri, Shri Ramanand Shoo Narain, Shri Shinde, Shri Shinkre, Shri Shivananjappa, Shri Shree Narayan Das, Shri Shyamkumari Devi, Shrimati Siddananjappa, Shri Siddiah, Shri Sidheshwar Prasad, Shri Singh, Dr. B.N. Singh, Shri D.N. Singh, Shri K.K. Singha, Shri G.K. Sinha, Shrimeti Ramdulari Sinha, Shri Satya Narayan Sinha, Shrimati Tarkeshwari

Sonavane, Shri Soundarem Ramachandren, Shriman Soy, Shri H.C. Subbaraman, Shri Subramanyam, Shri T Sumat Presed, Shri Sunder Lal, Shri Swaran Singh, Shri Tehir, Shri Mohemmed Thengal, Shri Nallakoya Thimmaiah, Shri Thomas, Shri A.M. Tiwary, Shri D.N. Tiwary, Shri K.N. Tiwary, Shri R.S. Tripathi, Shri Krishna Deo Tula Ram. Shri Tyagi, Shri Uikey, Shri Ulaka, Shri Ramachandra Upadhayaya, Shri Shiva Dutt Vaishya, Shri M.B. Verma, Shri Ravindra Veerabasanna Shri Veerappa, Shri Venkata Subbaiah, Shri P. Verma, Shri Balgovind Verma, Shri K.K. Vidyulankar, Shri A.N. Virbhadra Singh, Shri Wadiwa, Shri Wasnik, Shri Balkrishna Yadab, Shri N.P. Yeday, Shri Ram Harkh

NOES

Khan, Shri Shahnawaz

Roy. Shri Bishwarath

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): Sir, I have voted wrongly, I am for "Ayes".

Shri Bishwanath Roy (Deoria): Sir, I have also voted wrongly. I am also for "Ayes".

Mr. Deputy-Speaker: Those corrections will be made.

The result of the division is :

Ayes: — 28

Noes: -- 2

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Yadaya, Shri B.P.

The motion was adopted.

Mr. Deputy-Speaker: Now, we shall take up clause-by-clause consideration of the Bill.

Clause 2- (Insertion of new article
233A.)

Amendments made:

(i) Page 2, line 4,—for "Twenty-third" substitute—"Twentieth". (2).

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(ii) Page 2, lines 12 and 13. for "Twenty-third" substitute— "Twentieth". (3).

(Shri G. S. Pathak).

Dixit, Shri

Mr. Deputy-Speaker: The question is:

"That clause 2, as amended, stand part of the Bill.".

The Lok Sabha divided:

Krichenpal Singh, Shri

Division No. 271

AYES

[16.23 hrs.

Abdul Wahid, Shri T. Achal Singh, Shri Achuthan, Shri Akkamma Devi, Shrimeti Alagesan, Shri Alva, Shri A. S. Anjanappa, Shri Ankineedu, Shri Arunachalam, Shri Azad, Shri Bhagwat Jha Bebunath Singh, Shri Bal Krishna Singh, Shri Belmiki, Shri Barkataki, Shrimati Renuka Barman, Shri P. C. Barupal, Shri P. L. Basappa, Shri Basumatari, Shri Beara, Shri Bhagat, Shri B. R. Bhagvati, Shri Bhakt Darshan, Shri Bhanja Deo, Shri L. N. Bhatker, Shri Birendra Bahadur Singh, Shri Bist, Shri J. B. S. Braicshwar Prasad, Shri Brij Basi Lal, Shri Chakraverti, Shri P. R. Chanda, Shrimeti Jyotana Chandak, Shri Chandrebhan Singh, Dr. Chandresekhar, Shrimati Chandriki, Shri Chaturvedi, Shri S. N. Chaudhry, Shri Chandramani Lal Chaudhuri, Shri D. S. Chaudhuri, Shrimati Kamala Chavan, Shri D. R. Chavan, Shri Y. B. Chayda, Shrimati Johraben Dass, Shri B. K. Das, Shri N. T. Dass, Shri C. Deo Bhanj, Shri P. C. Desai, Shri Morarji Deshmukh, Shri B. D. Deshmukh, Shri Shivaji Rao S. Deshmukh, Shrimati Vimala Dey, Shri S. K. Dhuleshwar Meens, Shri Dighe, Shri

Dubey, Shri R. G. Dwivedi, Shri M. L. Elayaperumal, Shri Ering, Shri D. Pirodia, Shri Geekwad, Shri Fateheinbrao Gahmari, Shri Gajraj Singh Rao, Shri Ganapati Ram, Shri Gandhi, Shri V. B. Ganga Devi, Shrimati Ghosh, Shri Atulya Ghosh, Shri N. R. Ghosh, Shri P. K. Govind Das. Dr. Gowdh, Shri Veerauna Guha, Shri A. C. Gupta, Shri Badahab Haneda, Shri Subodh Hanumanthaiya, Shri Heq. Shri M. M. Harvani, Shri Ansar Hazarika, Shri I. N. Heda, Shri Hem Rej, Shri Iqbal Singh, Shri Jadhav, Shri M. L. Jadhay, Shri Tulsidas Jagjivan Ram, Shri Jamunadevi, Shrimati Jayaraman, Shri Jedhe, Shri Jena, Shri Jhs. Shri Yogendre Joshi, Shri A. C. Jyotishi, Shri J. P. Kadadi, Shri Kamble, Shri Kappen, Shri Kederie, Shri C. M. Keishing, Shri Rishang Khan, Shri Shahnawaz Khanga, Shri P. K. Kindar Lal, Shri Kisan Veer, Shri Kotoki, Shri Liledher Koujalgi, Shri H. V. Kripa Shankar, Shri Kripalani, Shri J. B. Krishna, Shri M. R. Krishnamachari, Shri T. T. Kureel, Shri B. N. Lelit Sen. Shri Lasker, Shri N. R. Laxmi Bai, Shrimati Limeye, Shri Medhu Lonikar, Shri Mahadeo Prasad, Shri Mahadeva Presad, Dr. Mahida, Shri Narendra Singh Mahishi, Dr. Serojini Malaviya, Shri K. D. Mali Mariyappa, Shri Mallick, Shri Rama Chandra Mandel, Dr. P. Mandal, Shri I. Mandal, Shri Yamuna Pre Maniyangadan, Shri Mantri, Shri D. D. Merendi, Shri Masuriya Din, Shri Matcharaju Shri Mathur, Shri Harish Chandra Mathur, Shri Shiv Charen Mehrotra, Shri Braj Bihari Mehta, Shri J. R. Melkote, Dr. Mengi, Shri Gopal Datt Menon, Shri Krishne Menon, Shri Govinda Minimeta, Shrimeti Mirza, Shri Bakar Ali Misra, Shri Bibudhendra Mishra, Shri M. P. Misra, Shri Mahesh Dutta Misrs, Shri Shyam Dhar Mohammad Yusuf, Shri Mohanty, Shri Gokulananda Mohsin, Shri Morarka, Shri More, Shri K. L. Mukerjee, Shrimati Sharda Munzni, Shri David Murthi, Shri B. S. Murti, Shri M. S. Muthish, Shri Naidu, Shri V. G. Neik, Shri D. J. Naik, Shri Mabeswar Naskar, Shri P. S. Neyak, Shri Mohan Nigam, Shrimati Savitri

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Niranjan Lal, Shri Pande, Shri K. N. Pandey, Shri R. S. Pandey, Shri Vishwa Nath Pandit, Shrimati Vilay Lakshmi Panne Lal, Shri Pant, Shri K. C. Patel, Shri Chhotubhai Patel, Shri N. N. Pat I, Shri P.R. Patel, Shri Rajeshwar Patil, Shri D. S. Petil, Shri J. S. Patil, Shri M. B. Patil, Shri S. B. Petil, Shri S. K. Patil, Shri V. T. Prabhakar, Shri Navel Pretap Singh, Shri Puri, Shri D. D. Kayhuramajah, Shri Rai, Shrimati Sahodra Bai Raj Bahadur, Shri Raja, Shri C. R. Raidco Singh, Shri Raju, Shri D. B. Ram, Shri T. Ram Sewak, Shri Ram Subhag Singh, Dr. Ram Swarup, Shri Ramdhani Das, Shri Rameshekhar Prasad Singh, Shri Rananjai Singh, Shri Ranc, Shri Ranga Rao, Shri Ranjit Singh, Shri Rao, Shri Jaganatha Rao, Shri Muthyal Rao, Shri Rajagopala Reo, Shri Ramapathi Rae, Shri Rameshwar Rso, Shri Thirumala

Raut, Shri Bhola Rawandale, Shri Ray, Shrimati Renuka Reddi, Dr. B. Gopale Reddier, Shri Reddy, Shri H. C. Lines Reddy, Shri Narayan Reddy, Shri Surender Reddy, Shrimati Yashoda Roy, Shri Bishwanath Sadhu Ram, Shri Saha, Dr. S. K. Sahu, Shri Rameshwar Saigal, Shri A. S. Sanji Rupji, Shri Saraf, Shri Sham Lal Sarma, Shri A. T. Satyabhama Devi. Shrimati Satyanarayana, Shri Sen, Shri P. G. Shah, Shrimati Jayaben Shakuntale Devi, Shrimeti Sham Nath, Shri Shankarajya, Shri Sharma, Shri A. P. Sharma, Shri D. C. Sharma, Shri K. C. Shastri, Shri Ramanand Sheo Narain, Shri . Shinde, Shri Shivananjappa, Shri Shree Narayan Das, Shri Shyamkumari Devi, Shrimati Siddananjappa, Shri Siddiah, Shri Sidheshwar Prasad, Shri Singh, Dr. B. N. Singh, Shri D. N. Singh, Shri K. K. Singhe, Shri G. K. Sinha, Shrimati Ramdulari Sinha, Shri Satya Narayan

Sinha, Shrimati Tarkeshwari Sinhasan Singh, Shri Sivappraghassan, Shri Ku. Satak, Shri Nardev Sonavane, Shri Soundaram Remachandran, Shrimeti Soy, Shri H. C. Subbaraman, Shri Subremenyem, Shri T. Sumat Presed, Shri Sunder Lal. Shri Swaran Singb, Shri Tahir, Shri Moha Thengal, Shri Nallakoya Thimmaiah, Shri Thomas, Shri A. M. Tiwary, Shri D. N. Tiwary, Shri K. N. Tiwary, Shri R. S. Tripathi, Shri Krishna Deo Tule Rem. Shri Tyagi, Shri Uikey, Shri Ulaka, Shri Ramachandra Upadhayay, Shri Shiva Dutt Vaishya, Shri M. B. Varma, Shri Ravindre Veerabasappa, Shri Vecrappa, Shri Venkataaubbaiah, Shri l Verma, Shri Balgovin.1 Verma, Shri K. K. Vidyalankar, Shri A. N. Virbhadra Singh, Shri Wadiwa, Shri Wasnik, Shri Balkrishna . Yadab, Shri N. P. Yadav, Shri Ram Harkh Yadava, Shri B. P.

NOBS

Bade, Shri Banerjee, Shri S. M. Dwivedy, Shri Surendranath Kapur Singh Shri Nambiar, Shri Nath Pai, Shri Raghavan, Shri A. V. Ranga, Shri

Swamy, Shri Sivamurthi Yadav, Shri Ram Sewak

भी मयु लिमये: उपाध्यक्ष महायः भन्नान में कुछ खरावी है। मेरा हो में बाट ग्रा गया है। मैं ने न के लिए वोट दिया है।

भी विमृति मिश्वः जब मैं दबाने लगा तो इत्वों ने बटन की छोड़ दिया। मेरा बोट हां में गिन लिया जाए।

Shri Basappa (Tiptur): I had pressed the button but my vote has not come. I am for "Ayes". Shri D. C. Sharma: Shri Nanda's machine is out of order.

Mr. Deputy-Speaker: These corrections would be noted and made.

The result of the division is:

Ayes: 279.

Noes: 10.

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clause 1- (Short title.)

Amendment made:

Page 1, line 3,-

for "twenty-third" substitute-

"Twentieth". (1).

(Shri G. S. Pathak).

Mr. Deputy-Speaker: The qusetion is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill

The Enacting Formula and the Title were added to the Bill.

Shri G. S. Pathak: Sir, I move:

"That the Bill, as amended, be passed."

Mr. Deputy-Speaker: Motion moved:

"That the Bill, as amended, be passed."

Shri Nath Pai: Mr. Deputy-Speaker, Sir, I beg to register once again our protest against this kind of tampering of the Constitution. I tried to see that the Law Minister will be replying at least to one of the valid points that we have been trying to raise. It was a pity . . .

Shrimati Savitri Nigam (Banda): He has replied.

Shri Nath Pai: Madam, perhaps if you pay more attention, you will know the difference between a reply and the appearance of a reply.

Sir, we had tried to point out to him that he should not take shelter behind the so-called inconvenience

that will be caused by the absence of such a law. Again and again Shri Pathak has been trying to take shelter behind the so-called invalidation of the judgements of de facto judges whose appointments may be rendered invalid. That is not the law of the country. The law of the country and of countries which follow similar systems of law is very clear. Once an appointment is de facto, every act exercised by the appointee, the de facto judge, is a valid thing till it is directly challenged in a quo warranto. That was the only point he accepted but again and again he has been creating a fear psychosis in the House and trying to get the consent of the House. It is not a wi'ling consent of Parliament

I want to raise two pleas at this late stage. I know what will happen to them and what will be the fate of these pleas. We tried to argue and he tried to take shelter behind Shri Chatterjee's opinion. But what did Shri Chatterjee say in support of the Government? I want to say that this is a Parliament whose mandate is more or less over. We will all be seeking a renewal of this mandate. At this late hour this Government comes and asks us to do what? Not pass an ordinary law but to change the basic law of the country. I would say that it is palpably irresponsible not to say that it is dishonest. You have had 15 long years during which you could have sought recourse to this va'id method of changing the organic law of the coun-You refrained from that today at the fag-end of this last you come session of Parliament, forward with this proposal to change the organic law of the country.

And what is the argument to mislead the House? It is that if they do not change the Constitution, the judgements rendered by the entire judiciary of UP will be invalidated. I beg to submit respectfully to him that in the judgement of the Calcutta High Court Full Bench in 1912 in Phu'an Prasad Versus the King [Shri Nath Pai]

Emperor the law is very clearly stated. Whatever happens to an appointment the functions discharged by a judge do not become invalidated by his appointment being subsequently challenged or even held invalid by a court of law. This is an important point,

Shri Pathak has tried to mislead the House. I am sorry to use strong language.

Same hon, Members: No, no.

Shri Nath Pai: What no, no? Do you understand what I say?

An hon. Member: We understand.

Shri Nath Pai: No. Do not pretend that you do.

Shri N. C. Chatterjee quoted what is an elementary book on law students preparing for the bar Eng'and, namely, Maxwell's code interpretation. What has that to do with this? That was the only citation. It is a pity that Members voted without caring to listen to their own man. The Law Minister tried to make out a case for the passing of this Bill and there was no case except a false case that if we do not pass this all the judgements of the UP judiciary will be invalidated and consequences and suffering of people of UP will be unimaginable. It is a false plea. It is an untenable argument. I plead, let not the last act of this Parliament be a hurried act, an act which was entered into without proper reflection and mature deliberation.

I would say in conclusion, having raised every single argument to persuade the Law Minister, that I am reminded of this proverb: Argument is exhausted but obstinacy is not won. It was his obstinacy that was prevailing; it was not his judicial sense or scholarship as a lawyer. Ultimately, what prevailed was his loyalty to this party, not his loyalty

to the Constitution. This will be recorded as a sad day that we voted an amendment of the Constitution when we hardly had the authority even to pass an Act. I think, the new Parliament will take a fresh look and you will be held answerable to the electorate who will never pardon the fact that you tampered with the sacred law of this country in such a flippant manner.

Shri Nambiar: Mr. Deputy-Speaker, even the passage of this Bill here today is a very narrow one. The minimum that is required is 255 and you managed to get 26 more. At the fag-end of this session and this Parliament you have reduced yourself to this stage and I warn that next time they will not have the opportunity to amend the Constitution at all because they will never get that majority... (Interruption). That is the fear why they came forward with this, rushing and are passing this.

After all, what is this amendment? They have tried to amend the Constitution in order to validate the appointment of judges and transfer of 11 judges.

Mr. Deputy-Speaker: You are repeating the argument

Shri Nambiar: For this they had to make the Parliament amend the Constitution. Therefore it is very sad that they came forward with such a thing at this fag-end of the session and that too by an extension of the session. Today they could manage by some narrow margin through a trick, but it is not proper. This is not correct. The Constitution should not have been tampered with in the manner that they did today.

भी राम सेवक बावक : उपाध्यक्ष महोदय, कानून मंत्री ने बहुस के दौरान में यह कहा कि उन्हें सर्वोच्च न्यायालय की बहुत बड़ी इज्खत है भीर उस इज्जत को ध्यान मेरख कर वह संविधान में यह संबोधन सम रहें हैं। लेकिन अगर इस को साफ़ तौर से बेबा जाये, और मैं समझता हूं कि स्रो पाठक इस को बहुत अच्छी तरह से समझते हैं कि स्व पाठक कब सर्वोच्च स्यायालय ने इन निपृत्तित्यों को गैरकानूनी बताया, तो उसके बाद संविधान को संघोधित करने का अर्थ यह होता है कि यह सरकार एक गैरकानूनी काम को कानून बना रही है, यानी जो गैरकानूनी नियुक्तियां हुई थीं, अब वे बनी रहेंगी और वे हटेंगी नहीं। कानून मंत्री ने कहा है कि वह सर्वोच्च न्यायालय का सम्मान कर रहे हैं, लेकिन इस से बड़ा असम्मान सर्वोच्च न्यायालय का और कोई नहीं हो सकता है।

कानन मंत्री ते कहा है कि चुंकि ये निय-वित्यां गर-काननी कर।र दी गई हैं, इस लिए उन जजों के फैसले भी गैरकाननी हो जायेंगे। मैं मंत्री महोदय से यह जानना चाहता हं कि क्या वह प्रिवी कौंसिल या भ्रमरीका की सुप्रीम कोर्ट या किसी अन्य देश की कोर्ट या हमारी सुप्रीम कोर्ट का कोई केस बता सकते हैं, **क्या वह इस तरह का कोई फ़ैसला बता सकते** है कि ग्रगर कोई नियक्ति गैर-कानुनी करार दी गई, तो उस की वजह से सम्बद्ध ज्ज का फ़ैसला भी गैर-काननी हो गया। ग्रगर कानुन मंत्री सही मानों में सर्वोच्च म्यायालय का सम्मान चाहते हैं, तो उस के फैसले को उलटने के लिए, उस का फ़ैसला लाग न हो, उस के लिए संविधान में संशोधन न लायें, क्योंकि वह उचित नहीं होगा।

श्रन्त में मैं यह कहना चाहता हूं कि सर्वोच्य न्यायालय का फ़ैसला श्रगस्त में हुग्रा, जिस के बाद चार पांच महीने बीत गए हैं। श्रव को महीने में चुनाव श्राने वाला है, नई लोक सभा श्रश्नल में श्रायेगी। तो कोई श्रासमान नहीं फट जायेगा, श्रगर इस मामले में कुछ श्रीर देर हो जाये। एक मानी में इस संसद को, इस सदन को, श्रव इस तरह के श्रामूल परिवर्तन का या संविधान में संशंधित का प्रधिकार नहीं है। इस के लिए नया में डेट ले कर प्राना चाहिए ।

इसलिए मैं चाहुंगा कि घव भी कानून मंत्री को जनतंत्र की रक्षा के लिए, संविधान की रक्षा के लिए घीर देश में मनुष्यता घौर कानून तथा व्यवस्थाठीक बनाए रखने के लिए सदबृढि ग्राए घौर वह इस बिल को बापस से लंग

Shri S. M. Banerjee: rose-

6hri Bade: I want to say something. This is the Third Reading.

Mr. Deputy-Speaker: Order, order.

The hon. Minister

Shri S. M. Banerjee: I shall take only one minute, Sir

Shri Bade: We have got a right. This is the Third Reading.

Mr. Deputy-Speaker: No, no. I am calling the Minister. I am sorty I cannot allow.

Shri G. S. Pathak: Why is it—I am putting this question to Mr. Nath Pai—that he waited for 15 long years. (Interruptions).

Shri Bade: This is a sad day. We are tampering with the Constitution. I want to know

Mr. Deputy-Speaker: Order, order.

Shri G. S. Pathak: The practice which was prevailing was unconstitutional. That is number one. Number two is this. Any one who reads the judgment of the full bench of . . . (Interruptions).

Mr. Deputy-Speaker: Mr. Bade will resume his seat. I am not allowing him.

Shri Bade: I have got a .volce. This is the Third Reading.

Mr. Deputy-Speaker: If he continues, I shall have to ask him to go out.

7330

Shri Bade: I will go out

Mr. Deputy-Speaker: He may please go out.

Shri Bade: I can go out. I went only my right, Sir. This is the Third Reading.

Mr. Deputy-Speaker: I have asked Mr. Bade to go out. He is disobeying the Chair. I ask him to go out. I am not allowing him. (Interruptions)

Shri Ranga (Chittoor): Here is a very important Bill.. (Interruptions).

Shri Surendranath Dwivedy (Kendrapara): In the Third Reading, everybody has a right to speak.

Shri Ranga: I wanted to co-operate with the Chair. I did not rise on my seat because it was already foregone conclusion. But at the same time some of our members feel strongly, and there is no reason why you should not be generous, why should not be tolerant or why should not be reasonable. Heavens are not going to fall if we allow one or two members to speak. He happens to be the Deputy Leader of a Group and you are dealing with him in such a light-hearted manner. You cannot very well ask the Deputy Leader of a Group to go out thie

Mr. Deputy-Speaker: I have allowed three persons from the Opposition. He has already spoken once and the same arguments are being repeated.

Shri Ranga: Please listen to me. Sir.

Mr. Deputy-Speaker: Yes.

Division no. 28] AYES

Abdul Rashid Bakahi, Shri T Abdul Wahid, Shri T Achal Singh, Shri Achushan, Shri Achushan, Shri Alagsan, Shri Alva, Shri A.S. Alva, Shri Jacchim Anjanapp, Shri Ankineedu, Shri Arunschalam, Shri Azad, Shri Rhagwat Jha Babunath Singh, Shri Bal Kriahna Singh, Shri Balmiki, Shri Barkataki, Shrimati Renuka Barman, Shri P.C. Barupai, Shri P.L.

Shri Ranga: As a result of this unnecessary controversy, we have already lost three minutes. He could have finished it by now. Why don't you be patient, Sir? Let him speak for one or two minutes.

Mr. Deputy-Speaker: All right; I will give him one minute.

Shr! Bade: This evil will be considered and written in the history as a said Act. This Congress Party are tampering with the pious ton. The Constitution is not according to wants or the needs of the people, but to suit their own purposes. (Interruptions).

Mr. Deputy-Speaker: He is repeating his argument.

Shri Bade: They are killing the rights of the people.

Mr. Deputy-Speaker: The hon. Minister.

Shri S. M. Banerjee: I wanted one minute, Sir. I am also a member of this House.

Mr. Deputy-Speaker: Order. order.

Shri G. S. Pathak: The case was confined to a period prior to the discovery of the Constitutional defect and those observations were made reserving the position as to what would happen after the exposure of this defect.

Mr. Deputy-Speaker: The question is:

"That the Bill, as amended, be passed."

Let the lobby be cleared.

The Lok Sabha divided:

[16.43 has.

Bessppa, Shri
Basumatari, Shri
Beara, Shri
Bhagat, Shri B.R.
Bhagvati, Shri
Bhakt Darahan, Shri
Bhanja Deo, Shri L.N.
Bhanu Praksah Singh. Shri
Bhatkar, Shri

Constitution

Birendra Bahadur Singh, Shri Bist, Shri J.B.S. Brajeshwar Presad, Shri Beli Basi Lal, Shri Chakraverti, Shri P.R. Chands, Shrimati Jyotsna Chandak, Shri Chandrabhan Singh, Dr. Chandrasckhar, Shrimati Chandriki, Shri Chaturvedi, Shri S.N. Chaudhry, Shri Chandramani Lai [Kripalani, Shri J.B. Chaudhuri, Shri D.S. Chaudhuri, Shrimati Kamala Chavan, Shri D.R. Chavan, Shri Y.B. Chavda, Shrimati Johracen Das. Shri B.K. Des. Shri N.T. Dass, Shri C. Deo Bhani, Shri P.C. Dessi, Shri Morarji Deshmukh, Shri B.D. Deshmukh, Shri Shivaji Rao S. Deshmukh, Shrimati Vimla Dev. Shri S.K. Dhuleshwar Meens, Shri Dighe, Shri Dixit, Shri G.N. Dubey, Shri R.G. Dwivedi, Shri M.L. Elayaperumal, Shri Firodia Shri Gackwad, Shri Patchsinbrao Gahmari, Shri Gairei Singh Reo, Shri Ganapati Ram, Shri Gandhi, Shri V.B. Ganga Devi, Shrimati Ghosh, Shri Atulya Ghosh, Shri N.R. Ghosh, Shri P.K. Govind Das. Dr. Gowdh, Shri Vecranna Guha Shri A. C. Gupta, Shri Badabah Hansda, Shri Subodh Hanumanthaiya, Shri Heq, Shri M.M. Harvani, Shri Ansar Mazarika, Shri J.N. Heda, Shri Hem Rei, Shri Iqbal Singh, Shri Jadhav, Shri M.L. Jadhav, Shri Tulsidas Jamunadevi, Shrimati Jayaraman, Shri Jedhe Shri Jena, Shri Jha Shri Yogendra Joshi, Shri A.C.

Jyotishi, Shri J. P.

Kadadi, Shri Kamble, Shri Kappen, Shri Kedaria, Shri C. M. Keishing Shri Rishing Khanne, Shri P.K. Kinder Lal, Shri Kisan Veer, Shri Kotoki, Shri Liladhar Koujalgi, Shri H.V. Kripa Shankar, Shri Krishna, Shri M.R. Krishnamachari, Shri T.T. Krishnapal Singh, Shri Kureel, Shri B. N. Lalit Sen, Shri Lasker, Shri N.R. Lonikar, Shri Mahadeo Prasad, Shri Mahadeva Prasad, Dr. Mahida, Shri Narindra singh Mahishi, Dr. Sarolini Malaviya, Shri K.D. Mali Mariyeppa, Shri Mallick, Shri Rama Chandre Mendal, Dr. P. Mandal, Shri J. Mandal, Shri Yammuna Presad Maniyangadan, Shri Mantri, Shri D.D. Marandi, Shri Masuriya Din, Shri Matcharaju, Shri Mathur, Shri Harish Chand: Mathur, Shri Shiv Charan Mehdi, Shri S.A. Mehrotra, Shri Braj Bihari Mehta, Shri J.R. Melkote, Dr. Mengi, Shri Gopal Datt Menon, Shri Krishna Menon, Shri Govinda Minimata, Shrimati Mirza, Shri Bakar Ali Mishra, Shri Bibhuti Miern, Shri Bibhudhendre Mishra, Shri M.P. Misrs, Shri Shyam Dher Mohammad Yusuf, Shri Mohanty, Shri Gokulananda Mohsin, Shri Morarka, Shri More, Shri K.I.. Mukerjee, Shrimati Shards Munini, Shri David Murthi, Shri B.S. Murti, Shri M.S. Muthiah, Shri Neidu, Shri V.G Neik, Shri D.J. Nalk, Shr! Maheswar Nucker, Shri P.S.

Nayak, Shri Mohan Nigam, Shrimati Savitre Niranjan Lal, Shri Pande, Shri K.N. Pandey, Shri R.S. Pandey, Shri Vishwa Nath Pandit, Shrimati Vijay Lakshm. Panna Lal, Shri Pant, Shri K.C. Patel, Shri Chhotubhai Patel, Shri Man Sinh P Patel, Shri N.N. Patel, Shri P.R. Patel, Shri Rajeshwar Petil, Shri D.S. Patil, Shri J.S. Patil, Shri M.B. Patil, Shri S.B. Patil. Shri S.K. Prabhaker, Shri Nevel Pratap Singh, Shri Puri, Shri D.D. Reghuremeish, Shri Rai, Shrimati Sahodra Bai Rej Bahadur, Shri Raja, Shri C.R. Rajdeo Singh, Shri Raju, Shri D.B. Ram, Shri T. Ram Sewak, Shri Rem Subhag Singh, Dr. Ram Swarup, Shri Remdhani Das, Shri Remeshehwar Presed Singh ; ir Rane, Shri Ranga Rao, Shri Ranjit Singh, Shri Rao, Shri Jaganatha Rao, Shri Muthyal Rao, Shri Rajagopala Rao, Shri Ramapathi Rao, Shri Rameshwar Rao, Shri Thirumale Raut, Shri Bhola Ray, Shrimati Renuks Reddi, Dr. B. Gorale Reddiar, Shri Reddy, Shri H.C. Lings Reddy, Shri Narayan Reddy, Shri Surinder Reddy, Shrimati Yashoda Roy, Shri Bishwanath Sadhu Ram, Shri Sahu, Dr. S.K. Sahu, Shri Rameshwar Saigal, Shri A.S. Senji Rupji, Shri Saraf, Shri Sham Lal Sarma Shri A. T. Satyabhama Devi, Shrifteti

Satyanarayana, Shri

(23rd Amdt.) Bill Shab, Shrimati Jayaben Shakuntala Devi, Shrimati Sham Nath, Shri Shankaraiya, Shri Sharma, Shri A.P. Sharma, Shri D.C. Sharma, Shri K.C. Shastri, Shri Remenand Sheo Narain, Shri Sbinde, Shri Shivanar.jappa, Shri Shree Narayan Das, Shri Shyamkumari Devi, Shrimat Siddenenjappa, Shri Siddish, Shri Singh, Dr. B.N. Singh, Shri K.K. Singha, Shri G.K.

Constitution

Sinhasan Singh, Shri Sivappraghassan, Shri Ku. Snatak, Shri Nardeo Sonavane, Shri

Soundaram Ramchandran, Shri-

Soy, Shri H.C.
Subbaraman, Shri
Subramanyam, Shri T.
Sumat Prasad, Shri
Sunder Lal, Shri
Swaran Singh, Shri
Swaran Singh, Shri
Tahir, Shri Mohammad
Thengal, Shri Nallakoya
Thimmalah, Shri
Thomas, Shri A.M.
Tiwary, Shri D.N.
Tiwary, Shri K.N.
Tiwary, Shri K.N.
Tiwary, Shri R.S.
Tiyarh, Shri Krishna Deo

Tula Ram, Shri Tyagi, Shri Uikey, Shri Ulaka, Shri Ramachandra Upadhayaya, Shri Shiva Dutt Vaishya, Shri M.B. Varma, Shri Ravindra Veerabasappa Shri-Veerappa, Shri Venkatasubhaiah, Shri P. Varma, Shri Balgovind Verma, Shri K.K. Vidyalankar, Shri A.N. Virbhadra Singh, Shri Vyas, Shri Radhelal Wadiwa, Shri Wasnik, Shri Balkrishna Yadab, Shri N.P. Yaday, Shri Ram Harkh Yadava, Shri B.P.

NOES

Bade, Shri Banerjee, Shri S.M. Bheel, Shri P.H Dharmallegum, Shri Dwivedy, Shri Surendranath Imbichibava, Shri Kapur Singh, Shri Kunhan, Shri P. Limaye, Shri Madhu

Sinha, Shri Satya Naryan

Sinha, Shrimati Tarkeshwari

Mate, Shri Mukerjee, Shri H.N.
Nair, Shri Vasudevan
Naskar, Shri P.S.
Omkar Singh, Shri
Pandey, Shri Sarjoo
Raghavan, Shri A.V.
Ramabadran, Shri
Ranga, Shri

Singha, Shri Y.N.
Sivasankaran, Shri
Swamp, Shri Sivamurthi
Utiya, Shri
Verma, Shri S.L.
Vishram Prasad, Shri
Yadav, Shri Ram Sewak
Yashpal Singh, Shri

Mr. Deputy-Speaker: The result of the division is as follows:

Aues: 274; Noes: 26.

Shri Krishan Pal Singh (Jalesar): The machine has failed on my table.

Mr. Deputy-Speaker: That will be noted.

Shri S. M. Banerjee: Shri Raghunath Singh is absent and he has not voted.

An hon, Member: He is a conscientious objector.

Mr. Deputy-Speaker: The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. So, the Bill, as amended, is passed.

The motion was adopted.

16.43 hrs.

STATEMENT RE-RESIGNATION OF COUNCIL OF MINISTERS IN GOA, DAMAN AND DIU, DISSOLUTION OF LEGISLATIVE ASSEMBLY AND PRESIDENTIAL ORDER THEREON

Mr. Deputy-Speaker: Now, Shri P. S. Naskar may make his statement.

The Deputy Minister in the Ministry of Home Affairs (Shri P. 8. Naskar): The Council of Ministers....
(Interruptions).

Shri Namblar (Tiruchirapal!:): It was for this that they were called. The job is over and they are all going out. How can we take up the next business now when everyone is going out? This shows very clearly that all these persons were called only for this purpose.

Mr. Deputy-Speaker: If the hon. Member wants he may also go out.